Central Electricity Regulatory Commission
New Delhi

No. L-1/261/2021/CERC Dated: 7.6.2022

PREAMBLE

Whereas it is necessary to provide for a regulatory framework to facilitate non-discriminatory open access to licensees or generating companies or consumers for use of inter-State transmission system through General Network Access and to consolidate the regulations on the subject, it is hereby specified as under:

Notification

In exercise of the powers conferred by sub-section (1) of Section 178 and clause (ze) of sub-section (2) of Section 178 read with clause (47) of Section 2, clause (d) of sub-section (2) of Section 38, clause (c) of Section 40 and clause (c) of sub-section (1) of Section 79 of the Electricity Act, 2003 and all other powers enabling it in this behalf and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, namely:

Chapter 1
Preliminary

1. Short Title and Commencement

1.1. These regulations may be called the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

1.2. These regulations shall come into force on such date as the Central Commission may notify.

Provided that different dates may be appointed for commencement of different regulations.

2. Definition

2.1. In these regulations, unless the context otherwise requires:

(a) "Act" means the Electricity Act, 2003;

(b) "Associated Transmission System" or "ATS" for Applicant(s) for Connectivity means the ATS as determined in accordance with Regulation 6 of these regulations;

(b-i) "Authority" shall have the same meaning as defined in sub-section 6 of Section 2 of the Act;

(c) "Bilateral Transaction" means a transaction, other than collective transaction, for exchange of power between a specified buyer and a specified seller directly or through a trading licensee or at a Power Exchange;

(d) “CEA Registry” means the Registry for maintaining database of generating stations as specified in the CEA Technical Standards for Connectivity;

(e) “CEA Technical Standards for Connectivity” means the Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007;

(f) “CEA Technical Standards for Construction” means the Central Electricity Authority (Technical Standards for Construction of Electrical Plants and Electric Lines) Regulations, 2010;

(g) “Central Commission” means the Central Electricity Regulatory Commission referred to in sub-section (1) of Section 76 of the Act;

(h) "Central Transmission Utility" or “CTU” shall have the same meaning as defined in sub-section 10 of Section 2 of the Act;

(h-i) “Cluster of ISTS substations” means one or more ISTS sub-stations grouped together and declared by CTU on its website (grouped based on a detailed Procedure stipulating the criteria of grouping including geographical proximity, technical feasibility, ISTS planning, topographical considerations), for the ISTS substations which have been planned or are under implementation or under construction or which have already achieved commercial operation;

(i) “Collective Transactions” means the Collective Transactions as defined in the Power Market Regulations;

(j) “Communication Regulations” means the Central Electricity Regulatory Commission (Communication System for inter-State transmission of electricity) Regulations, 2017;

(k) “Connectivity” means the state of getting connected to the inter-State transmission system in accordance with these regulations;

(k-i) “Connectivity Grantee” means an entity which has been issued final grant of Connectivity and has signed the Connectivity Agreement (Cat-1) under Regulation 10 of these regulations;

(l) “Connectivity Regulations, 2009” means the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009;

(m) “Cross Border Regulations” means the Central Electricity Regulatory Commission (Cross Border Trade of Electricity) Regulations, 2019;

(n) “day” means the day starting at 00.00 hours and ending at 24.00 hours;

(o) “dedicated transmission lines” shall have the same meaning as defined in sub-section (16) of Section 2 of the Act;

(p) “DSM Regulations” means the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters), Regulations, 2014;

(q) “Energy Storage System” or “ESS” in relation to the electricity system, means a facility where electrical energy is converted into any form of energy which can be stored, and subsequently reconverted into electrical energy and injected back into the grid;

(r) “General Network Access” or “GNA” means open access to the ISTS granted under these regulations;

(r-i) “General Network Access-renewable energy” or GNARE means open access to the ISTS granted under these regulations for drawal of power exclusively from the renewable sources covered under in clause (2) of the Regulation 13 of the Sharing Regulations;

(s) “General Network Access Grantee” or “GNA Grantee” means a person who has been granted GNA or is deemed to have been granted GNA under these regulations;

(t) “Grid Code” means the Grid Code specified by the Central Commission under clause (h) of sub-section (1) of Section 79 of the Act;

(t-a) “Host RLDC” means the RLDC for the region in which the State where the entity is geographically located falls;

(t-i) “Host State” means the State in which an entity is geographically located;

(u) “inter-State transmission system” or “ISTS" means inter-State transmission system as defined in sub-section (36) of Section 2 of the Act;

(v) “intra-State entity” means a person whose metering is done either by the State Transmission Utility or the Distribution Licensee, as the case may be, and energy accounting is done by the State Load Despatch Centre or any other agency so authorized;

(w) “Interface Meter” shall have the same meaning as defined in the Central Electricity Authority (Installation and Operation of Meters) Regulations, 2006;

(w-i) “Land BG” means Bank Guarantee furnished under clause (vii)(c) or clause (xi)(c) of Regulation 5.8 of these regulations;

(w-ii) “Land BG route” means route covered under clause (xi)(c) of Regulation 5.8 of these regulations;

(w-iii) “Land route” means route covered under clause (xi)(b) of Regulation 5.8 of these regulations;

(w-iv) “LoA route” or “PPA route” means route covered under clause (xi)(a) of Regulation 5.8 of these regulations;

(x) “Lead ESS” means

(i) an ESS which is authorized by one or more ESS(s) or generating station(s) through an agreement for applying for Connectivity to the ISTS at a single inter-connection point: or

(ii) an ESS already having Connectivity to the ISTS, and through whose electrical system, Connectivity is being sought by one or more ESS(s) or generating station(s) through an agreement.

(y) "Lead Generator" means,

(i) a generating station which is authorized by one or more generating station(s) or ESS(s) through an agreement for applying for Connectivity to the ISTS at a single connection point: or

(ii) a generating station already having Connectivity to the ISTS, and through whose electrical system, Connectivity is being sought by one or more generating station(s) or ESS(s) through an agreement.

(z) "National Load Despatch Centre" or "NLDC" means the National Load Despatch Centre (NLDC) established under sub-section (1) of Section 26 of the Act;

(aa) "National Open Access Registry" or "NOAR" means the Registry as specified under Regulation 27 of these regulations;

(ab) "Nodal Agency" means

(i) the agency designated for Connectivity or GNA to the ISTS, which shall be the Central Transmission Utility (CTU), for the purpose of Regulations 3 to 25 and Regulation 37 of these regulations;

(ii) the agency designated for T-GNA for bilateral transactions which shall be RLDC of the region where point of drawal is located, for the purpose of Regulations 26 to 36 of these regulations;

(iii) the agency designated for T-GNA for collective transactions which shall be NLDC, for the purpose of Regulations 26 to 36 of these regulations;

(iv) the agency for implementation and operation of NOAR which shall be NLDC, for the purpose of Regulation 27 of these regulations;

(ac) "Open Access Regulations" means the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008;

(ad) "Power Market Regulations" means the Central Electricity Regulatory Commission (Power Market) Regulations, 2021;

(ae) "Regional Entity" shall have the same meaning as defined in the Grid Code;

(af) "Regional Load Despatch Centre" or "RLDC" means the Regional Load Despatch Centre established under sub-section (1) of Section 27 of the Act;

(ag) "Renewable Energy Generating Station" or "REGS" means a generating station based on a renewable source of energy with or without Energy Storage System and shall include Renewable Hybrid Generating Station;

(ag-i) "Renewable Energy Implementing Agency" or 'REIA' includes:

(i) an entity designated by the Central Government or the State Government to act as Intermediary Procurer to select and buy power from Renewable energy generating station(s) for selling the same to one or more distribution licensees or any other entity;

(ii) the Central Government or the State Government which intends to select and procure power from the REGS for their own consumption;

(iii) the procurement of power under sub-clause (i) and (ii) of this Clause shall be in accordance with the Guidelines issued from time to time by the Central Government under Section 63 of the Act;

Explanation: 'any other entity' referred to in sub-clause (i) of this Clause shall include the Central or the State Government or any department of the Central or the State Government for its own consumption of renewable energy.

(ah) "Renewable Hybrid Generating Station" or "RHGS" means a generating station based on hybrid of two or more renewable source(s) of energy with or without Energy Storage System, connected at the same inter-connection point;

(ai) "Renewable Power Park Developer" means an entity authorised by the Central Government or a State Government as Power Park developer for Renewable Energy Generating Station(s);

(aj) "RLDC Fees and Charges Regulations" means Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019;

(ak) "Sharing Regulations" means Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020;

(ak-i) "Solar hours" means the time blocks of the day as declared by NLDC on each Friday, based on a detailed procedure to be issued by NLDC, for the subsequent week starting from Monday to Sunday every week for each State or part thereof based on anticipated solar insolation;

(ak-ii) "Solar hour access" means access with injection scheduling rights during solar hours for the quantum of Connectivity and

injection scheduling rights during non solar hours for the capacity other than solar source limited to quantum of Connectivity and drawal rights throughout the day in accordance with Regulation 5.11 and Annexure-IV of these regulations.

(ak-iii) "Non-Solar hours" means the time blocks other than 'Solar hours' of the same day;

(ak-iv) "Non-Solar hour access" means access with injection scheduling rights during non-solar hours and drawal rights throughout the day in accordance with Regulation 5.11 and Annexure-IV of these regulations;

(al) "Standing Clearance" means the clearance issued by concerned State Load Despatch Centre as specified in Regulation 31 of these regulations;

(am) "State Transmission Utility" or "STU" shall have the same meaning as defined in sub-section (67) of Section 2 of the Act;

(an) "Temporary GNA" or "T-GNA" means open access to the ISTS granted in terms of Chapter 6 of these regulations;

(an-i) "Temporary General Network Access-renewable energy" or T-GNARE means the T-GNA open access to the ISTS granted under these regulations for drawal of power exclusively from the renewable sources covered under clause (2) of the Regulation 13 of the Sharing Regulations;

(ao) "terminal bay" means the bay at ISTS sub-station where dedicated transmission lines of a Connectivity grantee terminate;

(ap) "T-GNA Grantee" means a person which has been granted T-GNA under these regulations.

2.2. Words and expressions used in these regulations and not defined herein but defined in the Act or any other regulations specified by the Central Commission shall, unless the context otherwise requires, have the meanings assigned to them under the Act or other regulations specified by the Central Commission, as the case may be.

2.3. Reference to any Acts, Rules and Regulations shall include amendments or consolidation or re-enactment thereof.

Chapter 2
General Provisions

3. Application for Grant of Connectivity and GNA

3.1. Applications for grant of Connectivity or grant of GNA, as the case may be, shall be made online to the Nodal Agency and shall be digitally signed by the Applicant.

3.2. Each application for grant of Connectivity shall be accompanied by an application fee of Rs.5 lakh along with applicable taxes.

3.3. Each application for grant of GNA shall be accompanied by an application fee of Rs.5 lakh along with applicable taxes.

Provided that no application fee shall be payable by the State Transmission Utilities while applying for GNA.

3.4. An auto-generated acknowledgement for receipt of application bearing date and time of application shall be issued to the Applicant and a copy thereof shall be displayed on the website of the Nodal Agency.

3.5. After scrutiny, the Nodal Agency shall intimate the deficiencies, if any, in the application for grant of Connectivity or grant of GNA, to the Applicant within Ten (10) working days of the receipt of application, in order of date and time of receipt of application. The Applicant shall rectify the deficiency within seven (7) working days thereafter, failing which the application shall be closed and 20% of the application fee shall be forfeited. Balance 80% of the application fee shall be refunded by the Nodal Agency to the Applicant within 15 days of closure of the application:

Provided that date and time stamp of the application shall not be changed due to rectification of deficiency(ies) within the stipulated time:

Provided further that CTU shall publish a list of minor deficiencies and update it from time to time, as required. Any application having deficiencies other than the listed minor deficiencies shall be treated as incomplete and shall be rejected.

3.6. All applications for grant of Connectivity received from the Applicants covered under Regulation 4.1 of these regulations, during the month by 2400 hours of the last day of the month, shall be processed together. The inter-se priority of applications shall be accorded as per the date and time of receipt of the application, wherever required.

3.7. Withdrawal of Application for Connectivity or GNA and treatment of Bank Guarantees:-

3.7.1 If any application for the grant of Connectivity or the grant of GNA is withdrawn before the in-principle grant of Connectivity in terms of Regulation 7 of these regulations or the grant of GNA in terms of Regulation 22 of these regulations, the Nodal Agency shall deal with such cases in the following manner:

(a) 50% of the application fee shall be forfeited.

(b) Balance 50% of the application fee, BG submitted in terms of clause (vii)(c) or clause (xi)(c) of Regulation 5.8 of these regulations, as the case may be, shall be returned by the Nodal Agency to the Applicant within 15 days of withdrawal of the application.

3.7.2 If any application for grant of Connectivity or GNA is withdrawn for partial quantum based on the non-availability of transmission

capacity for the full quantum, at the substation at which Connectivity or GNA has been proposed by the Nodal Agency and agreed by the Applicant, before the in-principle grant of Connectivity (in terms of Regulation 7 of these regulations) or before grant of GNA (for entity under Regulation 17.1(iii) of these regulations), such modification shall be carried out in the following manner:

(a) BG submitted in terms of clause (vii)(c) or clause (xi)(c) of Regulation 5.8 of these regulations, as the case may be, shall be returned by the Nodal Agency to the Applicant within 15 days of withdrawal of the application for such proportionate quantum which is withdrawn.

(b) For applicants covered under clause (vii)(b) or clause (xi)(b) of Regulation 5.8 of these regulations, the applicant shall intimate the details of the land documents corresponding to the quantum withdrawn for the purpose of release of such documents.

(c) Such partial withdrawal shall be subject to the condition that the balance capacity meets the minimum capacity in accordance with Regulation 4 or Regulation 17.1 of these regulations, as the case may be.

(d) Withdrawal for full quantum shall be dealt with in terms of Regulation 3.7.1 of these regulations.

3.7.3 If any application for the grant of Connectivity is withdrawn after the in-principle grant of Connectivity and before the final grant of Connectivity, the Nodal Agency shall deal with such cases in the following manner:

(a) 100% of the application fee shall be forfeited.

(b) 5% of the BG submitted in terms of clause (vii)(c) or clause (xi)(c) of Regulation 5.8 of these regulations, as the case may be, shall be forfeited and the balance 95% of the BG shall be returned to the Applicant within 15 days of withdrawal of the application.

(c) If Conn BG1, and Conn-BG3, as applicable, have been furnished, Conn BG-1 shall be encashed and Conn-BG3 shall be returned to the Applicant within 15 days of withdrawal of the application.

(d) If Conn-BG2 has been furnished and ATS or terminal bay(s) have been awarded for implementation, as on the date of withdrawal, Conn-BG2 shall be encashed. For cases where ATS or terminal bay(s) have not been awarded for implementation, as on the date of withdrawal, Conn-BG2 shall be returned within 15 days of withdrawal of the application.

(e) Application shall be closed within 15 days from the date of withdrawal of the application, with intimation to the Applicant.

3.7.4 If any application for grant of Connectivity is withdrawn after the final grant of Connectivity but before the signing of the Connectivity Agreement, the Nodal Agency shall deal with such cases in the following manner:

(a) 100% of the application fee shall be forfeited.

(b) 15% of the BG submitted in terms of clause (vii)(c) or clause (xi)(c) of Regulation 5.8 of these regulations, as the case may be, shall be forfeited and the balance 85% of the BG shall be returned to the Applicant within 15 days of withdrawal of the application.

(c) Conn BG1shall be encashed and Conn-BG3 shall be returned to the Applicant within 15 days of withdrawal of the application.

(d) If Conn-BG2 has been furnished and ATS or terminal bay(s) have been awarded for implementation, as on the date of withdrawal, Conn-BG2 shall be encashed. For such cases where the ATS or terminal bay(s) have not been awarded for implementation, as on the date of withdrawal, Conn-BG2 shall be returned within 15 days of withdrawal of the application.

(e) Application shall be closed within a period of 15 days from the date of withdrawal with intimation to the Applicant.

3.7.5 Any withdrawal of application, for the grant of Connectivity or GNA, for partial quantum shall only be permitted under clause 3.7.2 and shall not be permitted under clauses 3.7.3 and 3.7.4 of this Regulation.

3.7.6 In case of withdrawal, revocation or relinquishment of Connectivity under clause (vii)(b) or clause (xi)(b) of Regulation 5.8 of these regulations, the land documents submitted for the corresponding quantum shall be released by the Nodal Agency within 15 days of approval of such withdrawal or revocation or relinquishment.

3.8. An applicant whose Bank Guarantee (BG) is required to be encashed, shall have the option to pay the equivalent amount through online payment mode, in lieu of such encashment of BG under these regulations and seek the return of the BG, subject to the condition that online payment is made on or before the date of revocation by the Nodal Agency. In such cases(s), the Nodal Agency shall return the BG within 15 working days of confirmation of receipt of the equivalent amount through an online payment mode.

3.9. For the cases where ATS or terminal bay(s) have not been awarded for implementation and Conn-BG2 is to be returned in terms of these regulations, the Nodal Agency shall review the requirement for implementation of such ATS or terminal bay(s) consequent to the return of Conn-BG2.

3.10. Notwithstanding anything contained in Regulations 3.7 to 3.9 of these Regulations, an entity shall be eligible to seek withdrawal of

full Connectivity quantum (no partial withdrawal shall be permitted), subject to the following:

(a) For cases where final grant of Connectivity has been issued and the time period is two years or more;

(i) between the date of intimation of in-principle grant of Connectivity and the date of intimation of the final grant of Connectivity; or

(ii) between 'likely start date of connectivity' intimated in in-principle grant of Connectivity and start date of Connectivity intimated in final grant of Connectivity (tentative or firm);

And

the request for withdrawal is made to the Nodal Agency within a period of 45 days from intimation of final grant of Connectivity.

(b) For cases where final grant of Connectivity has not been issued even after lapse of two years from the date of intimation of in-principle grant of Connectivity, such entity may also seek withdrawal of full quantum of Connectivity under this Regulation, within a period of 45 days from lapse of two years from intimation of in-principle grant of Connectivity.

(c) The withdrawal shall be processed by the Nodal Agency within a period of 15 days from the date of the withdrawal application, with intimation to the Applicant.

(d) In case the withdrawal application is accepted by the Nodal Agency, all BGs (Conn-BGs and Land BG, as applicable) shall be returned.

(e) Application fee shall be forfeited on withdrawal of the Connectivity.

Chapter 3
Connectivity

4. Eligibility for Connectivity to ISTS

4.1. The following entities shall be eligible as Applicants to apply for grant of Connectivity or for enhancement of the quantum of Connectivity:

(a) Generating station(s), including REGS(s), with or without ESS, with an installed capacity of 50 MW and above individually or with an aggregate installed capacity of 50 MW and above through a Lead Generator or a Lead ESS;

(b) Captive generating plant with capacity for injection to ISTS of 50 MW and above;

(c) Standalone ESS with an installed capacity of 50 MW and above individually or with an aggregate installed capacity of 50 MW and above through a Lead ESS or Lead Generator, with a minimum

energy capacity (in MWh) as twice the Power capacity (in MW) or as notified by the Authority as per system requirement;

(d) Renewable Power Park Developer for a quantum of 50 MW and above;

(e) REGS or standalone ESS with an installed capacity of 5 MW and above applying for grant of Connectivity to ISTS through the electrical system of a generating station already having Connectivity to ISTS:

Provided that such an entity applying for grant of Connectivity to ISTS has an agreement with the said generating station to share its electrical system and dedicated transmission lines, if any and the generating station already having Connectivity to ISTS shall act as 'lead generator' under Regulation 2.1(y)(ii) of these regulations.

(f) Notwithstanding anything contained under Clauses (a) to (c) of this Regulation, the minimum installed capacity individually or with an aggregate installed capacity to apply for a grant of Connectivity shall be 25 MW in North Eastern Region (NER) and Sikkim.

4.2. Notwithstanding anything contained in Regulation 4.1 and Regulation 5.11 of these regulations, the entities having Connectivity shall be eligible, on payment of application fees, to apply for enhancement of Connectivity of less than 50 MW subject to available capacity in transmission system.

4.3. A generating station, already connected to or intending to connect to intra-State transmission system shall also be eligible as an Applicant for Connectivity.

4.4 Bhakra Beas Management Board (BBMB) system having been declared as ISTS, application for grant of Connectivity to REGS or ESS seeking to get connected to the transmission network of BBMB), which is not covered under Regulation 4.1 of these regulations, shall be made and processed as specified under clauses 4.4.1 to 4.4.4 of this Regulation:

4.4.1 A REGS or ESS with an Installed capacity 5 MW and above but less than 50 MW, either individually or collectively through a Lead Generator, or Lead ESS, as the case may be, owned and operated by BBMB or selected by BBMB for implementation based on competitive bidding , may seek Connectivity to the BBMB network comprising of a substation or transmission line of BBMB. Such entity shall furnish an application to the Nodal agency, with application fee of Rs 5 lac/application and the system study conducted by BBMB for such an entity.

4.4.2 The REGS or ESS covered under clause 4.4.1 of this Regulation shall comply with the provisions of submission of LOA or PPA or Land or BG in lieu of land (under Regulation 5.8 of these regulations), Conn-BG1, Conn-BG2, Conn-BG3

(under Regulation 8 of these regulations) and One-time GNA charges (under Regulation 40.2 of these regulations).

4.4.3 A REGS or ESS with an installed capacity of less than 5 MW, owned and operated by BBMB or selected by BBMB for implementation based on competitive bidding, may seek Connectivity to the BBMB network, comprising a substation or transmission line or switchyard of a generating station of BBMB, by applying to BBMB SLDC for such connectivity and after approval of BBMB SLDC, may get connected to the network of BBMB. The approval of SLDC shall be forwarded to the Nodal Agency for records, along with a fee of Rs 5 lac/ project.

4.4.4 For REGS or ESS covered under clause 4.4.3 of this Regulation, the provisions of submission of LOA or PPA or Land or BG in lieu of land (under Regulation 5.8 of these regulations), Conn-BG1, Conn-BG2, Conn-BG3 (under Regulation 8 of these regulations) and One-time GNA charges (under Regulation 40.2 of these regulations) shall not be applicable.

4.4.5 NRLDC shall issue a separate procedure specifying scheduling and accounting methodology for generating stations covered under Regulation 4.4 of these regulations, within a period of 60 days of notification of these regulations.

4.5. A REGS based on a Wind source or ESS with an installed capacity of 50 MW and above individually or with an aggregate installed capacity of 50 MW and above through a Lead Generator or a Lead ESS, as the case may be, may seek Connectivity:

(a) for non-solar hour access under Regulation 5.11(a) of these regulations read with Regulation 4.1 of these regulations, on the substations identified under Annexure-IV to these regulations. Or

(b) full day access under Regulation 4.1 of these regulations.

4.6. An REGS based on solar source or an RHGS with a combination of solar source with another source, shall be considered for grant of Connectivity under Regulation 4.1 of these regulations along with Regulation 5.11(b) and 5.11(c) of these regulations, as the case may be, as an entity with solar hours access. Such entity shall be granted full day access, if the quantum of access that can be made available for non-solar hours to other entity under clause 5.11(a), is less than 50 MW.

4.7. An REGS or ESS with an installed capacity of 50 MW and above individually or with an aggregate installed capacity of 50 MW and above through a Lead Generator or a Lead ESS, as the case may be, may seek Connectivity for non-solar hour access at substations other than those covered under Regulation 4.5(a) of these regulations. The application shall be processed as per clause 2A of Annexure-IV of these regulations. CTUIL shall publish a list of such substations

along with the margin available for non-solar hours access and shall update the same on a monthly basis.

4.8. An application for grant of Connectivity with full day access under Regulation 4.1 of these regulations, may be converted to an application for 'solar hours access' or 'non-solar hours access' under these regulations based on the availability of margin declared during the consultation meeting. In such cases, once the applicant furnishes its written consent, the Nodal Agency shall process such application in terms of the applicable provisions for grant of Connectivity with solar hour access or non-solar hour access, as the case may be. The vice versa shall also be applicable.

5. Application for Grant of Connectivity

5.1. An Applicant, which is a generating station including REGS, shall apply for grant of Connectivity to the Nodal Agency for the quantum equal to the installed capacity of the generating station:

Provided that if such an Applicant already has Connectivity to intra-State transmission system for part of its installed capacity, it may apply for Connectivity to the ISTS for a quantum not exceeding the balance of the installed capacity;

Provided further that if such an Applicant is a REGS making an application based on LOA or PPA under Regulation 5.8(xi)(a) of these regulations or Renewable Hybrid Generating Station or REGS with storage, it may apply for grant of Connectivity for a quantum less than or equal to the installed capacity.

Provided also that the capacity for meeting technical compliances at the Point of Injection (POI) (as confirmed by the Nodal Agency after studies) shall not be counted under installed capacity for the purpose of seeking Connectivity at ISTS.

5.2. Notwithstanding anything contained in Regulation 5.1, an entity covered under Regulation 4 of these regulations, with prior approval of the Nodal Agency, within the quantum of Connectivity granted to it, shall be eligible to install, additional generation capacity, or ESS, including the capacity owned by any other entity with the following conditions:

(a) The existing Connectivity Grantee shall make an application (along with application fees of Rs. 5 lakh for the capacity 50MW and above, and Rs. 1 lakh for the capacity less than 50MW, with applicable taxes) seeking Connectivity for additional capacity. The application shall be processed by the Nodal Agency for in-principle grant of Connectivity and final grant of Connectivity as per provisions of Regulations 6 to 8 of these Regulations, with the exception that no augmentation to ISTS shall be considered for purpose of injection for grant of Connectivity to such additional capacity and such additional capacity shall be considered within the Connectivity quantum already granted to the existing Connectivity Grantee.

(b) The existing Connectivity Grantee shall be responsible for compliance with the Grid Code and other regulations of the Central Commission for such additional capacity as 'Lead generator' or 'Lead ESS' in terms of Regulation 2.1 (y)(ii) or Regulation 2.1 (x)(ii), as the case may be.

(c) The net injection at any point in time shall not exceed the quantum of net injection allowed (within the quantum of Connectivity granted) to the existing Connectivity grantee.

(d) In case the existing Connectivity Grantee is a standalone ESS or REGS with storage, net drawal at any point of time shall not exceed the quantum of drawal allowed, within the quantum of Connectivity:

Provided that in case additional drawal quantum from the Grid is required for the additional capacity, within the quantum of Connectivity, the same shall be granted by the Nodal Agency based on available margins or with augmentation, as the case may be.

(e) Connectivity Bank Guarantee (Conn-BG1 and Conn-BG3) as per Regulation 8 of these regulations shall be furnished for such additional capacity (by the existing Connectivity grantee or the entity implementing the additional capacity) within one month of intimation of in-principle grant of Connectivity, failing which the Nodal Agency shall revoke the in-principle approval for additional capacity.

(f) In case augmentation is required to allow such additional drawal within the quantum of Connectivity, the entity shall furnish Conn-BG2 in terms of Regulation 8 of these regulations, if applicable, as intimated by the Nodal Agency.

(g) The scheduled date of commercial operation for such additional capacity shall be furnished along with the Application:

Provided that the scheduled date of commercial operation (SCOD) shall not be later than 24 months from the date of in-principle grant of Connectivity by the Nodal Agency in case the additional capacity is REGS (with or without ESS) (except hydro generating station) or ESS (except PSP):

Provided further that in case the SCOD, as per this clause falls before the firm Start date of Connectivity of the existing Connectivity Grantee, behind which additional capacity is sought to be added, SCOD shall be considered as 'firm Start Date of Connectivity' of the existing Connectivity Grantee.

(h) Documents required under Regulation 5.8(xi) of these Regulations, as applicable, for such additional capacity shall be furnished along with the application (in case of Land BG, it may be furnished by the existing Connectivity grantee or the entity installing the additional capacity).

(i) Such additional capacity shall be subject to other Regulations including Regulation 11A, Regulation 11B, and Regulation 24 of these Regulations.

(j) If the Application made for additional capacity under this Regulation is withdrawn at any stage of the application, such withdrawal of the application shall be treated as per Regulation 3.7 of these regulations.

(k) One time GNA charges under Regulation 40.2 of these regulations shall not be applicable for such additional capacity.

(l) In case additional capacity is an ESS, such ESS may install REGS for the purpose of charging such ESS only. The installed capacity of such REGS shall be indicated in the application and the requirement of documents under Regulation 5.8 or Regulation 11A for Land or Financial Closure shall not be applicable for such REGS.

(m) In case the existing Connectivity Grantee relinquishes the Connectivity or its Connectivity is revoked, for the full quantum of Connectivity, the connectivity of capacity under Regulation 5.2 of these regulations shall also stand relinquished or revoked. However, if the existing Connectivity grantee relinquishes a part quantum of Connectivity or its partial Connectivity is revoked, the Connectivity of capacity under Regulation 5.2 of these regulations shall be restricted to the balance Connectivity quantum and the remaining quantum, if any, shall be revoked.

(n) In case additional capacity is for meeting technical compliance clauses (e), (g), (h), (i) of this Regulation shall not be applicable for such capacity.

(o) In case the additional capacity which is not covered under clause (n) of this Regulation and which does not result in additional solar hour access or non-solar hour access, clauses (e), (h) and (i) of this Regulation shall not be applicable for such capacity:

Provided that clause (i) shall be applicable to the extent of achieving the CoD of such additional capacity in terms of Regulation 24 of these regulations.

5.2A A REGS with storage shall specify the maximum quantum of injection and maximum quantum of drawal requirement from the Grid (for the purpose of charging power for storage) within the quantum of Connectivity, based on the installed capacity of REGS and storage, in the application for Connectivity. Such entity shall be eligible to schedule power under such Connectivity for the maximum quantum of injection and maximum quantum of drawal sought by the Applicant, as indicated in the final grant of Connectivity. For the drawal of start-up power or auxiliary power, the transmission charges under T-GNA or TDR shall be payable by such entity, as applicable, in terms of the Sharing Regulations.

5.3. An Applicant, which is a captive generating plant, shall apply for grant of Connectivity for a quantum of its proposed maximum injection to ISTS.

5.4. An Applicant, which is a standalone ESS, shall apply for the grant of Connectivity for a quantum of its proposed maximum injection to ISTS or proposed maximum drawal from ISTS, whichever is higher. ESS shall indicate the maximum quantum of injection to ISTS and the maximum quantum of drawal from ISTS in its application for Connectivity. Such entity shall be eligible to schedule power under such Connectivity for the maximum quantum of injection and maximum quantum of drawal sought by the Applicant and as indicated in the final grant of Connectivity.

5.5. An Applicant, which is a Renewable Power Park Developer, shall apply for grant of Connectivity for the quantum for which it has been authorised by the Central Government or a State Government as a Renewable Power Park developer:

Provided that Renewable Power Park Developer which is authorized for a quantum of more than 500 MW, shall be eligible to apply for a grant of Connectivity in phases where in the first phase the application for Connectivity shall not be less than 300 MW, and application for the balance authorized quantum shall be in phases, subject to a minimum quantum of 50 MW in each phase.

5.6. An Applicant may apply for grant of Connectivity at (i) a terminal bay of an ISTS sub-station already allocated to another entity which has been intimated in-principle or final grant of Connectivity under Regulation 4 of these regulations or (ii) switchyard of a generating station having Connectivity to ISTS, or (iii) a terminal bay of an ISTS sub-station already allocated to an entity covered under Regulation 17.1(iii) of these regulations, with an agreement duly signed between the Applicant and the said entity for sharing the terminal bay, switchyard, and dedicated transmission lines, as the case may be. The applicable Connectivity Bank Guarantee as per Regulation 8 of these regulations shall be submitted by such Applicant:

Provided that where an Applicant is seeking Connectivity at the terminal bay or switchyard of an entity covered under Regulation 17.1(iii) of these regulations having Connectivity to ISTS, the necessary metering, accounting, and scheduling arrangements shall be carried out as per the Detailed Procedure to be prepared by NLDC in this regard in consultation with CTU, CEA, RPCs, and RLDCs.

5.7. Two or more Applicants may apply for grant of Connectivity at a common terminal bay with an agreement duly signed by such Applicants for sharing the dedicated transmission lines and the terminal bay(s). The applicable Connectivity Bank Guarantee as per Regulation 8 of these regulations shall be submitted by each such Applicant.

5.8. The application for grant of Connectivity shall contain, inter alia, the following details, as applicable, duly supported with relevant

affidavit, as stipulated in the Detailed Procedure for Connectivity and GNA issued in accordance with Regulation 39.1:

(i) Geographical location and installed capacity under Regulation 4.1 of these regulations;

(ii) Maximum quantum of power to be interchanged with ISTS and preferred point of connection to ISTS;

(iii) Date from which Connectivity is being sought;

(iv) Bank generated proof of digital payment for application fee;

(v) In case of a Company, Board Resolution authorizing a designated person for filing of application for grant of Connectivity;

(vi) Registration Number along with certificate issued by the CEA Registry;

(vii) In case of Renewable Power Park Developer, the documents shall be submitted in combination of clauses (a) and (b) or combination of clauses (a) and (c) as specified hereunder:

(a) Authorisation by the Central Government or the State Government, as applicable, to undertake infrastructural activities including arrangement for Connectivity on behalf of solar power generators or wind power generators;

(b) Registered Title Deed as proof of Ownership or lease rights or land use rights or sub-lease documents (where lease permits sub-lease), for 50% of the land required for the capacity for which Connectivity is sought:

Provided that for States where State Government issues Government Order for allotment of Land to the Nodal Agency identified for development of Renewable energy in the State, which in turn issues Advance Possession of land to the project developer, such Government Order allotting land to the Nodal Agency accompanied with Advance Possession letter issued in the name of Applicant of Connectivity, shall be considered as a valid document towards Land Use Rights subject to the condition that the said documents shall be submitted for at least 50% of the land required for the capacity for which Connectivity is sought;

Provided further that such sub-lease documents shall be permitted only (i) between Parent and subsidiary(ies) and vice versa or between subsidiary(ies) of the same Parent or (ii) in the case where leased Government land is sub-leased to other entity under Government policy.

OR

(c) For a capacity up to 1000MW - Bank Guarantee of Rs. 10 lakh/ MW and for a capacity more than 1000MW - Bank Guarantee of Rs. 100 Crore plus Rs. 5 lakh/MW for capacity over and above 1000MW, in lieu of ownership or lease rights or land

use rights of land for 50% of the land required for the capacity for which Connectivity is sought subject to provisions of Regulations 11A and 11B of these regulations.

(viii) In case of application through Lead generator or Lead ESS, as the case may be, the Agreement for sharing the dedicated transmission lines and terminal bay and the consent of the Lead Generator or Lead ESS, as the case may be, to be responsible for compliance of the provisions of the Grid Code and other regulations of the Central Commission;

(ix) In case of the Applicant covered under Regulation 5.6 of these regulations, the Agreement between the Applicant and the entity which has been intimated in-principle or final grant of Connectivity under Regulation 4 of these regulations or the generating station having Connectivity to ISTS or the entity covered under Regulation 17.1(iii) of these regulations, for sharing the terminal bay, switchyard and the dedicated transmission lines, as the case may be.

(x) In case of Applicant covered under Regulation 5.7 of these regulations, the Agreement between the Applicant(s) for sharing the terminal bay and the dedicated transmission lines, if any.

(xi) In case of Applicants which are REGS (other than Hydro generating station or ESS (excluding Pumped Storage Plant (PSP)) the documents shall be submitted as per sub-clause(a) or sub-clause (b) or sub-clause (c) as specified hereunder:

(a) Letter of Award (LOA) by, or Power Purchase Agreement (PPA) entered into with, (i) a Renewable Energy Implementing Agency or (ii) a distribution licensee or (iii) an authorized agency on behalf of distribution licensee, or (iv) the Central Government approved third party which is acting as an authorized representative of a generating station (other than REGS replacing its scheduled generation by power supplied from REGS), consequent to tariff based competitive bidding, as the case may be:

Provided that:

(i) In case of REGS, for an application based on such LOA or PPA, an applicant shall be eligible to apply for Connectivity quantum upto the quantum for which LoA has been awarded or the PPA has been executed or the installed capacity provided in the LOA or PPA, whichever is lower. For balance capacity, if any, the applicant shall be eligible to seek additional Connectivity under Regulation 5.8(xi) (b) or Regulation 5.8(xi)(c) of these regulations.

(ii) In case of the Applicant being multi-located REGS, where single LOA or PPA provides for establishment of projects at multiple locations, the applicant shall be eligible to obtain Connectivity based on such LoA or PPA, at one or more locations, upto the quantum for which LoA has been awarded or PPA has been executed or Installed capacity

provided in the LOA or PPA at such location, whichever is lower. In case Connectivity is sought using part quantum of LOA or PPA and part quantum of Land or Land BG at any of the locations (under sub-clause (iii) of this Proviso), the quantum of LOA or PPA to be used at such location shall be exhausted first upto the Connectivity quantum, before the balance quantum of LoA or PPA, if any, can be utilised for another location. For the balance capacity, if any, at any such location where the balance quantum of LOA or PPA falls short of the installed capacity at such location and for capacity at other locations provided in the LOA or PPA, the applicant shall be eligible to seek the additional Connectivity under Regulation 5.8(xi)(b) or Regulation 5.8(xi)(c) of these regulations.

Note: Multi-located REGS shall mean REGS located in one or more States, and connected at different substations.

Illustration:

An entity got an LOA for 1000 MW contracted capacity with the following configuration:

Location Number	Installed Capacity and source	Location	Eligibility	Remarks
1.	600 MW Solar	Rajasthan	600 MW connectivity can be taken at location no. 1 using LOA	Entity shall not be eligible to seek Connectivity for <600 MW using LOA in case it wishes to seek connectivity for a total of 600 MW at this location using land or land BG for part quantum
2	500 MW Wind	AP	400 MW connectivity can be taken using LOA, and for 100 MW, land or Land BG to be furnished	Entity shall not be eligible to seek Connectivity for <400 MW (LOA quantum – connectivity sought at Location No.1) using LOA in case it wishes to seek connectivity for a total of 400 MW or above at this location using land or land BG for part quantum
3.	200 MW Solar	Telangana	Land or Land BG	

(iii) For an Applicant covered under sub-clauses (i) and (ii) of this clause, where LOA or PPA quantum is less than Installed capacity mentioned in the LoA at the location at which Connectivity has been sought based on such LoA and the entity wishes to seek Connectivity for a quantum more than LOA or PPA quantum at such location, it may apply through a single application with LOA or PPA for part quantum and with documents based on clause (b) or clause (c) of Regulation 5.8(xi) of these regulations for the balance quantum of Connectivity for such location. The Nodal

Agency shall process the grant of such Connectivity at such location, treating the full quantum of Connectivity sought as a single generating station, where SCOD for such generating station shall be considered based on LOA or PPA at such location. The compliance of the land documents under Regulation 11A of these regulations shall be met for the quantum of Connectivity covered under clauses (b) or (c) of Regulation 5.8(xi). The SCOD for such a generating station at any such location, for the purpose of Regulation 24.6(1)(a) of these regulations shall be that of LOA or PPA.

(iv) The Applicant shall furnish land documents for the installed capacity of the project within a period of one month from the declaration of COD of such capacity. The Nodal Agency shall map such land documents and ensure that such land documents are not furnished by any Applicant while seeking new Connectivity or a change in land parcel.

Or

(b) Registered Title Deed as proof of Ownership or lease rights or land use rights or sub-lease documents (where lease permits sub-lease), for 50% of the land required for the capacity for which Connectivity is sought:

Provided that for States where State Government issues Government Order for allotment of Land to the Nodal Agency identified for development of Renewable energy in the State, which in turn issues Advance Possession of land to the project developer, such Government Order allotting land to the Nodal Agency accompanied with Advance Possession letter issued in the name of Applicant of Connectivity, shall be considered as a valid document towards Land Use Rights subject to the condition that the said documents shall be submitted for at least 50% of the land required for the capacity for which Connectivity is sought;

Provided further that such sub-lease documents shall be permitted only (i) between Parent and subsidiary(ies) and vice versa or subsidiary(ies) of the same Parent or (ii) in the case where leased Government land is sub-leased to other entity under Government policy.

OR

(c) For a capacity up to 1000MW - Bank Guarantee of Rs. 10 lakh/ MW and for a capacity more than 1000MW - Bank Guarantee of Rs. 100 Crore plus Rs. 5 lakh/MW for capacity over and above 1000MW, in lieu of ownership or lease rights or land use rights of land for 50% of the land required for the capacity for which Connectivity is sought subject to provisions of Regulations 11A and 11B of these regulations.

Provided that in case the Applicant is an ESS (excluding Pumped Storage Plant (PSP)), the Bank Guarantee shall be Rs. 5 lakh/MW.

(xii) In case of Applicants which are REGS (other than Hydro generating station or ESS (excluding Pumped Storage Plant (PSP)) or Renewable Power Park Developer, the following documents shall be submitted:

(a) The details of promoters and their shareholding pattern in the Company.

(b) Tentative Generation and drawal profile for the capacity for which Connectivity has been sought.

5.9. For the purpose of meeting compliances under Regulation 11A of these regulations, the quantum of land requirement /MW and estimated project cost/MW shall be as published on the website of CTU. The above land requirement/MW and estimated project cost/MW shall be worked out and updated from time to time based on feedback from stakeholders, in consultation with the CEA.

5.10. Applicant covered under clause (vii) of Regulation 5.8 of these regulations or sub-clauses (b) to (c) of clause (xi) of Regulation 5.8 of these regulations, may implement its project at a land parcel different (partly or fully) from that as submitted while seeking Connectivity, with approval of the Nodal Agency as under:

(a) Applicant shall submit a formal request along with documents for new land parcels and identification of old land parcels (which are sought to be replaced) so as to make the total land parcels 50% of the total land required for the capacity of Connectivity.

(b) Any discrepancy in land documents pertaining to the new land parcels shall be communicated to the Applicant within 15 days of the receipt of such request, by the Nodal Agency.

(c) Applicant shall rectify the deficiency(ies), if any, within the next 15 days failing which the request for change in land parcel(s) shall be considered as unconditionally withdrawn by the applicant.

(d) Applicant shall ensure that it possesses the original land parcels till it receives confirmation from the Nodal Agency regarding change in land parcels. Until the land change request is accepted by the Nodal Agency, the land documents submitted originally shall not be used for another application.

(e) The Nodal Agency shall confirm the change in the land parcel to the applicant and release the land documents to the applicant within 15 days of submission of complete details of the new land parcels (after removing deficiencies, if any).

(f) Request for change in land parcels can be submitted only once by the applicant.

Provided that a second change of land parcels shall be permitted in terms of Regulation 9.3.5 of these regulations.

(g) There shall be no change in the point of Connectivity with ISTS and the start date of Connectivity due to such implementation of the project at a different land parcel.

5.11. Entities with Solar Hour Access and Non-Solar Hour Access

(a) A REGS based on Wind source (with or without ESS) or ESS may seek Connectivity with non-solar hour access for a quantum of 50 MW and above at a terminal bay of an ISTS substation:

(i) through a separate dedicated transmission line, or

(ii) which is already allocated to another REGS or Renewable Power Park, with solar hour access.

Example: A REGS (with installed capacity of Wind - 400 MW, ESS - 200 MW) may seek Connectivity of 600 MW with non-solar hour access, where injection scheduling rights during solar hours shall be Nil and injection scheduling rights during non-solar hours shall be 600 MW. Such REGS shall specify the maximum drawal required from the grid during the day, which may be 200 MW in the instant example. Upon approval by the Nodal Agency it shall be eligible to draw 200 MW during the day, subject to availability of the transmission system.

(b) A REGS (with or without ESS) or RPPD, based on solar source or an RHGS with a combination of solar source with another source (with or without ESS), where in principle or final grant of Connectivity has been intimated or where GNA is effective, shall be converted as an entity with solar hour access (with injection scheduling rights corresponding to Connectivity, quantum for solar hours and corresponding to capacity other than solar source during non-solar hours limited to the quantum of Connectivity) within a period of one week after the expiry of three months, from the date of effectiveness of this Regulation:

Provided that such entity shall have the right of making an application for an additional capacity under Regulation 5.2 or Regulation 5.11(a) of these regulations within a period of three months from the effectiveness of this Regulation and while converting such entity to an entity with solar hour access, the Nodal Agency shall consider such application made for the additional capacity under Regulation 5.2 or Regulation 5.11(a) of these regulations:

Provided further that if the quantum of Connectivity that can be made available for non-solar hours is less than 50 MW, such REGS or RHGS shall not be considered for conversion as an entity with solar hour access and such entity shall continue to be an entity with full day access.

Examples:

(i) A REGS based on a Solar source which has been granted Connectivity of 1000 MW, shall have injection scheduling rights for 1000 MW in Solar hours and shall have no injection scheduling rights during Non-Solar hours. It may draw power during the day for an approved quantum of drawal.

(ii) A RHGS (with installed capacity: Solar - 700 MW, Wind - 400 MW, ESS – 200 MW) which has been granted Connectivity of 1000 MW shall have injection scheduling rights during solar hours for 1000 MW and injection scheduling rights during non-solar hours shall be 600MW (400 MW Wind + 200 MW ESS). It may draw power during the day for an approved quantum of drawal.

(iii) A RHGS (with installed capacity : Solar - 600 MW, Wind - 500 MW, ESS - 160 MW) which has been granted Connectivity of 700 MW, injection scheduling rights during non-solar hours shall be for 660 MW (500+160 MW) leaving 40 MW (700-(500+160)) for non-solar hours and the same shall not be considered for such conversion since it is less than 50 MW.

(iv) A RHGS (with installed capacity: Solar - 700 MW, Wind - 400 MW, ESS – 100 MW) which has been granted Connectivity of 1000 MWand have got additional Connectivity for ESS of 100MW under Regulation 5.2 of the GNA Regulations, such entity shall have injection scheduling rights during solar hours for 1000 MW and injection scheduling rights during non-solar hours for 600MW (400 MW Wind + 100 MW ESS + 100MW ESS (allowed under Regulation 5.2)).

(c) REGS (with or without ESS) based on a solar source or an RHGS with a combination of solar source with another source (with or without ESS), seeking Connectivity under Regulation 4.1 of these regulations, shall be considered for grant of Connectivity as an entity with solar hour access, if the quantum of access for non-solar hours which can be made available for another entity is 50 MW or more.

Provided that ESS with such REGS shall have minimum energy capacity (in MWh) as twice of its Power capacity (in MW) or as notified by the Authority as per system requirement, failing which such REGS shall not have injection scheduling rights under GNA for ESS during non-solar hours.

Example: A RHGS (Solar - 700 MW, Wind - 400 MW, ESS - 200 MW (400MWh)) seeking Connectivity for 1000 MW shall be granted Connectivity with solar hour access, where injection scheduling rights during solar hours shall be for 1000 MW and

injection scheduling rights during non-solar hours shall be 600MW (400 MW Wind + 200 MW ESS).

(d) The Detailed modalities for entities with solar hour access and non-solar hour access shall be as per Annexure-IV annexed with these Regulations.

6. Interconnection Study by the Nodal Agency and ATS

6.1. On receipt of applications for grant of Connectivity, the Nodal Agency shall carry out interconnection study as specified in the CEA Technical Standards for Connectivity along with requirement of augmentation to the existing ISTS, if any, for enabling transfer of power over ISTS under General Network Access:

Provided that the existing ISTS for the purpose of this Regulation shall include transmission system which has been awarded for implementation, as on the last day of the month in which application for grant of Connectivity complete in all respects, has been received:

Provided further that if any additional transmission system gets awarded for implementation before completion of interconnection study, such additional transmission system shall also be considered as existing ISTS.

6.2. Of the augmentation requirement as identified under Regulation 6.1 of these regulations, augmentation required for immediate evacuation of power of the Applicant (s), excluding terminal bay(s), shall be considered as the Associated Transmission System (ATS) for the Applicant(s).

6.3. The Nodal Agency shall close the application(s) and return all the Bank Guarantees furnished, if any, along with full application fee in the following conditions:

(a) Nodal Agency is unable to carry out the interconnection study to identify the requirement of augmentation to the existing ISTS, if any, on account of Load Generation Balance or other associated issues for enabling transfer of power over ISTS under General Network Access.

(b) The identified augmentation (with or without ATS) is not approved by the authority competent to approve such augmentation.

(c) The closure of the application shall be in accordance with the Detailed Procedure to be formulated by the Nodal Agency in consultation with the relevant stakeholders.

7. In-principle Grant of Connectivity by the Nodal Agency

7.1. In the event the Nodal Agency after the interconnection study undertaken in accordance with Regulation 6.1 of these regulations, determines that no augmentation is required, the Nodal Agency shall

intimate in-principle grant of Connectivity to the Applicant within 60 days from the last day of the month in which the application had been received along with details such as terminal bay(s), already available or to be developed under ISTS through CTU, and minimum design features for dedicated transmission lines to be constructed by the Applicant.

7.2. In case the Nodal Agency, after the interconnection study undertaken in accordance with Regulation 6.1 of these regulations, determines that augmentation (with ATS or without ATS) is required, the Nodal Agency shall intimate in-principle grant of Connectivity to the Applicant within 90 days from the last day of the month in which the application had been received, or within 30 days from the approval of the identified augmentation by the authority competent to approve such augmentation, whichever is later:

Provided that intimation for in-principle grant of Connectivity shall mention the ATS and terminal bay(s), estimated cost of such ATS and terminal bay(s), minimum design features for dedicated transmission lines to be constructed by the Applicant and the likely date of start of Connectivity:

8. Connectivity Bank Guarantee

8.1. Connectivity Bank Guarantee shall be submitted by an Applicant in three parts, Conn-BG1 amounting to Rs. 50 lakhs, and Conn-BG2 and Conn-BG3, as provided in Regulations 8.2 and 8.3 of these regulations.

8.2. For cases covered under (i) Regulation 7.1 of these regulations and (ii) Regulation 7.2 (Augmentation without ATS) of these regulations, Conn-BG2 and Conn-BG3, shall be furnished as under:

(a) Conn-BG2 towards terminal bay(s) shall be furnished on the basis of number of terminal bay(s) allocated as under:

Voltage level of allocated terminal bay	**Conn-BG2 (per terminal bay)**
<132kV	Rs 1 Crore
132 kV	Rs 2 crore
220/230kV	Rs 3 crore
400 kV	Rs 6 crore
765 kV	Rs 12 crore

Provided that if the entity (i) proposes to construct the terminal bay(s) on its own under Regulation 12.4 of these regulations, or (ii) seeks Connectivity at a terminal bay constructed or being constructed by another Connectivity grantee or an entity covered under Regulation 17.1(iii) of these regulations, or (iii) seeks Connectivity through electrical system or switchyard of a generating station (application covered under Regulation 4.1(e) of these regulations), no Conn-BG2 is required to be furnished.

(b) Conn-BG3 @ Rs. 2 lakh/MW, for the existing ISTS and augmentation without ATS, if any, shall be furnished by the entity.

(c) Conn-BG1, Conn-BG2 and Conn-BG3, as applicable, shall be furnished within 1 (one) month of intimation of in-principle grant of Connectivity, failing which the application for Connectivity shall be closed and application fee shall be forfeited.

8.3. For cases covered under Regulation 7.2 of these regulations, where augmentation with ATS is required, the entity that has been intimated in-principle grant of Connectivity, shall submit Conn-BG1 for Rs 50 lakhs and Conn-BG2 equal to the estimated cost of ATS and terminal bay(s), within one month of intimation of in-principle grant of Connectivity, failing which the application for Connectivity shall be closed and application fee shall be forfeited:

Provided that if such ATS and terminal bay(s) are planned for more than one entity, Conn-BG2 shall be intimated by the Nodal Agency and furnished by entity (ies) in proportion to the quantum of Connectivity applied for by such entity(ies).

8.4. Conn-BG1, Conn-BG2, Conn-BG3, and BG submitted in terms of clause (vii)(c) or clause (xi)(c) of Regulation 5.8 of these regulations, shall be issued by any scheduled commercial bank recognized by the Reserve Bank of India, in favour of CTU, as per the Format stipulated in the Detailed Procedure for Connectivity and GNA issued in accordance with Regulation 39.1 of these regulations.

8.5. In case the Connectivity application is closed in terms of Regulation 8.2 or Regulation 8.3 of these regulations, the Bank Guarantee submitted in terms of clause (vii)(c) or clause (xi)(c) of Regulation 5.8 of these regulations, shall be treated as per Regulation 3.7.3 of these regulations.

9. Final Grant of Connectivity by the Nodal Agency

9.1. Within 15 days of receipt of Conn-BG1, Conn-BG2 and Conn-BG3, as applicable, the Nodal Agency shall intimate the final grant of Connectivity to the entity that has been intimated the in-principle grant of Connectivity. The intimation shall contain, inter alia, the following:

(a) Name of the ISTS sub-station or switchyard of the generating station or switchyard of the entity covered under Regulation 17.1(iii) of these regulations, as the case may be, where Connectivity is granted.

(b) The coordinates of the ISTS substation, terminal bay location, and Single Line Diagram for the ISTS substation where Connectivity is granted, as per the following:

(i) In case of an ISTS sub-station which has been declared under commercial operation, the final coordinates of the ISTS substation, terminal bay location and Single Line Diagram shall be furnished;

(ii) In case of an ISTS sub-station which is under-construction, the tentative or final coordinates of the ISTS substation, terminal bay location, and Single Line Diagram, as available with the Nodal Agency;

(iii) In case Connectivity is granted at an ISTS sub-station other than that covered under sub-clause (i) or (ii) of this clause, the tentative or final coordinates of the ISTS substation, terminal bay location, and Single Line Diagram shall be furnished as per Regulation 10.5 of these regulations;

(c) The broad design features of the dedicated transmission lines including voltage level.

(d) Start date of Connectivity, tentative or firm, as available. In case the tentative Start date of Connectivity is furnished in the final grant of Connectivity, the firm Start date of Connectivity shall be intimated as per Regulation 10.5 of these regulations.

9.2. Where an Applicant has applied for Connectivity at the terminal bay already allocated to another Connectivity grantee or where two or more Applicants have applied for Connectivity at a common terminal bay, final grant of Connectivity as intimated under Regulation 9.1 of these regulations shall be subject to availability of capacity in the dedicated transmission lines.

9.3 Change of Source(s):

9.3.1 An Applicant who has been issued an in-principle grant of Connectivity or final grant of Connectivity to ISTS, for the generation project based on particular renewable energy source(s) (with or without ESS), may, for the same connectivity quantum, change to another renewable energy source(s) (with or without ESS) in part or full, by making an application to the Nodal Agency for approval for such change within 18 months from the in-principle grant of Connectivity or 6 months prior to the firm start date of Connectivity, whichever is later.

9.3.2 On receipt of a request for a change of source, the Nodal Agency may carry out system studies, as required, and approve or reject the change of renewable energy source(s), within 30 days of application by the Applicant. Upon approval of such a change in renewable energy source(s), the entity shall submit the technical connection data for the changed renewable energy source(s) and the Nodal Agency shall then incorporate the necessary change in the connectivity agreement, if already signed.

9.3.3 An Applicant covered under clause (xi)(b) of Regulation 5.8 of these regulations who has been issued in principle grant of connectivity or final grant of connectivity , shall not be permitted to revise the energy source if the requirement of 50% of land for the revised source (as per Regulation 5.9 of these regulations) is more than quantum of land documents already furnished, except if such requirement has arisen due to award of LOA or signing of PPA for a particular source.

9.3.4 Change of source under Regulation 9.3 of these regulations shall be considered for an entity with solar hour access only to the extent the non solar hour access has not been granted to another entity(ies).

9.3.5 Change of renewable energy source(s) shall be permitted only once for any Connectivity Grantee:

Provided that a second source change shall be permitted with a fee of Rs 20,000/MW (for the gross change of capacity of source) or Rs. 10 lakhs per application, whichever is higher:

Provided further that in case the second source change requires change of land parcel and one change of land parcel (as permitted in terms of Regulation 5.10) is already exhausted, the second change in land parcels shall be permitted with a combined fee of Rs. 25,000/MW (for the gross change of capacity of source) or Rs. 10 lakhs per application, whichever is higher:

Provided also that the applicable fee shall be intimated by the Nodal Agency along with the permission for source change, which shall be furnished by the entity within fifteen (15) days of the date of such intimation, failing which permission for change of source shall stand revoked.

Illustration: Suppose an entity has been granted Connectivity for 400 MW under clause (xi)(a) of Regulation 5.8 and has the Installed capacity as 300 MW: Solar, 300 MW: Wind.

Suppose the entity seeks a first source change as 400 MW: Solar, 200MW: Wind and 50MW: ESS. After the first source change, the entity shall have connectivity of 400MW with injection scheduling right for 400MW in solar hours and for 250MW during non-solar hours (considering 200 MW Wind and 50 MW ESS).

Case-1: Suppose the second change of source is sought as: Installed Capacity: 500 MW Solar, 100 MW Wind and ESS 100 MW. In such case the, gross change in source is 200 MW (|400-500| + |200-100| = 200 MW) and, the applicable fee shall be Rs 40 lakhs (200 X Rs 20000) for such change. In case solar hour access shall be 400 MW and non- solar access shall be 200 MW, considering addition of 50 MW ESS

Case-2 : Where both, i.e., land parcels change and source change, are required-

In the above example, the applicable fee shall be Rs 50 lakhs (200 X Rs 25000) for such a change.

Note: Approval of land parcel changes and source change shall be processed in terms of Regulation 5.10 and Regulation 9.3, respectively.

9.3.6 Nodal Agency shall issue a procedure prescribing conditions to be fulfilled for allowing the change in renewable energy source(s), to

ensure diligent declaration of source by developers at time of application.

10. Connectivity Agreement

10.1. Within 30 days of the intimation of the final grant of Connectivity by the Nodal Agency under Regulation 9.1 of these regulations, a Connectivity Agreement (Cat-1) shall be signed between the Nodal Agency and the entity which has been intimated the final grant of Connectivity. Upon signing of the Connectivity Agreement, such entity shall become the Connectivity grantee. A Connectivity Grantee shall furnish technical connection data, inter alia, generator data for fault studies, dynamic simulation data, details of data and voice communication, to the Nodal Agency as stipulated in the Detailed Procedure for Connectivity and GNA issued in accordance with Regulation 39.1, at least 1 (one) year prior to the physical connection.

10.2. The Nodal Agency shall intimate the connection details, inter alia, details of protection equipment, system recording, SCADA and communication equipment, within a period of one month from the date of receipt of technical connection data under Regulation 10.1.

10.3. DELETED

10.4. The technical connection data indicated at Regulation 10.1 and the connection details outlined in Regulation 10.2 shall form part of the Connectivity Agreement. The Connectivity Grantee shall enter into the Connectivity Agreement (Cat-2) on issuance of connection details indicated at Regulation 10.2. Cat-2 Agreement shall be appended to the Connectivity Agreement (Cat-1) to form a complete Connectivity Agreement. Any infirm injection shall not be allowed prior to signing of the Cat-2 Connectivity Agreement.

10.5 Confirmation of firm Start Date of Connectivity, coordinate of the ISTS substation, terminal bay location, and Single Line Diagram to the Applicant:

(a) For applicants, where Connectivity is granted with augmentation (with ATS or without ATS), the Nodal Agency, within 6 (six) months of final grant of Connectivity, shall intimate to such entity the firm timeline for completion of augmentation, ATS, terminal bay(s), and firm date of start of Connectivity based on scheduled date of commercial operation of such elements.

(b) The Nodal Agency shall furnish the tentative coordinates of the ISTS substation at which Connectivity has been granted within one week of issuance of the Letter of Award for construction of such ISTS substation not later than 6 (six) months of final grant of Connectivity. The Nodal Agency shall furnish the final coordinates of such ISTS substation along with the terminal bay location and Single Line Diagram, within 6 months of the issuance of the Letter of Award for the construction of such ISTS substation.

(c) In case the Nodal Agency fails to furnish details as per clause (a) or (b) of this Regulation within the specified period, it shall submit reasons for such delay to the entity with a copy the Commission, within one month of expiry of such period, with a probable date by which such details shall be furnished.

10.6. In case of failure to sign the Connectivity Agreement by the entity that has been intimated the final grant of Connectivity, as required under Regulation 10.1, the Nodal Agency may extend the time for signing the Connectivity Agreement for a maximum period of 30 days, failing which the final grant of Connectivity shall be revoked by the Nodal Agency under intimation to the Applicant. The Conn-BG1, Conn-BG2, Conn-BG3 and BG submitted in terms of clause (vii)(c) or clause (xi)(c) of Regulation 5.8 of these regulations shall be treated in terms of Regulation 3.7.4 of these regulations.

10.7. The Connectivity Agreement, inter alia, shall include the following and other details as may be stipulated in the 'Detailed Procedure for Connectivity and GNA' issued in accordance with Regulation 39.1:

(a) Details of the allocated terminal bay(s) at ISTS sub-station, if available: Provided that in case of non-availability of terminal bay location at the time of signing the Connectivity Agreement, the Connectivity Agreement shall be amended subsequently, on the intimation of the terminal bay location under Regulation 10.5 of these regulations;

(b) Start date of Connectivity (Tentative or Firm), as the case may be:

Provided that in case the tentative start date of Connectivity has been furnished at the time of signing the Connectivity Agreement, the Connectivity Agreement shall be amended subsequently, on the intimation of the firm State date of Connectivity under Regulation 10.5 of these regulations;

(c) Provision that in case of non-payment of transmission charges under Regulation 13 of the Sharing Regulations for more than 3 months from the due date, the same may be recovered by encashing Conn-BG1, Conn-BG2 and Conn-BG3, as required as per provision of Regulation 16.3 of these regulations.

10.8. The entity, may, for drawal of Start-up power or injection of infirm power, identify elements in the ATS and terminal bay(s) and seek COD of those elements prior to the Start date of Connectivity as agreed in the Connectivity Agreement. A separate agreement shall be signed between the Nodal Agency and the entity for the same covering the commercial terms and conditions. Such entity shall be liable to pay transmission charges as per Regulation 13 of the Sharing Regulations.

10.9. Connectivity grantee shall submit a copy of the signed Connectivity Agreement to the RLDC, in whose control area it is located.

10.10. Connectivity grantee shall comply with the provisions of the CEA Technical Standards for Connectivity.

10.11. The Renewable Power Park Developer shall furnish the scheduled date(s) of commercial operation of all the generating station(s) under the Park within three months of intimation of firm start of Connectivity, failing which firm Start date of Connectivity shall be considered as SCOD for the generating station(s) for which such SCOD has not been communicated within the stipulated timeline.

11. Monitoring by the Nodal Agency

11.1. Connectivity grantee shall update the status of implementation of work under its scope, including dedicated transmission lines, every quarter to the Nodal Agency who shall update the same on its website.

11.2. The Nodal Agency shall update the status of implementation of the augmentation (with or without ATS) and terminal bays in respect of all Connectivity grantees, every quarter, on its website.

11.3. The Nodal Agency shall review and take corrective action based on the status of implementation of work under the scope of the Connectivity grantee as submitted under Regulation 11.1 and status of implementation of the ATS and terminal bay(s) as updated under Regulation 11.2.

11.3A The Nodal Agency shall monitor the fulfilment of conditions under Regulation 11A by the entities that have been issued an in-principle or final grant of connectivity as per the format annexed as Annexure-III of these regulations. The Nodal Agency shall publish the details of the compliance as per Annexure-III of these regulations on the website of the Nodal Agency.

11.3B Respective RLDC shall monitor the utilization of the connectivity quantum by a Connectivity Grantee and GNA by an entity covered under Regulation 17.1(iii) of these regulations, which have achieved commercial operation. The following shall be carried out:

(a) NLDC based on data collected by RLDC, shall submit a consolidated report on the utilization pattern of the Connectivity by the Connectivity Grantee and utilization of GNA by the entity covered under Regulation 17.1(iii) of these regulations, to the Commission for each quarter of the year.

(b) NLDC in consultation with RLDCs shall propose the actions to be taken in case of non-optimal utilization of Connectivity or the GNA quantum by the Grantees, through a Detailed procedure to be prepared in consultation with CTU and other stakeholders and submit for approval of the Commission within six months of notification of these regulations.

11.4. For optimal utilisation of transmission system, the Nodal Agency with consent of the concerned Connectivity grantee(s), may rearrange

the Connectivity across different terminal bay(s) of the same ISTS sub-station.

11.5. The Nodal Agency shall display the updated status of allocation of terminal bay(s), inter alia, quantum of Connectivity granted bay-wise and balance quantum for which Connectivity can be granted bay-wise, at existing or proposed ISTS sub-stations on its website and the same shall be updated on monthly basis.

11A. Conditions subsequent to be satisfied by the Connectivity Grantee which is REGS (other than Hydro generating station) or ESS (excluding PSP) or Renewable power park developer

(1) An applicant which is REGS (other than Hydro generating station) or ESS (excluding PSP) covered under sub-clause (c) of Clause (xi) of Regulation 5.8 or Renewable power park developer covered under sub-clause (c) of Clause (vii) of Regulation 5.8 shall submit documents for land in terms of sub-clause (b) of Clause (xi) or sub-clause (b) of Clause (vii) of Regulation 5.8 of these regulations, as the case may be, within 18 months of issuance of an in-principle grant of Connectivity or within 12 months of issuance of a final grant of Connectivity, whichever is earlier. The Bank Guarantee submitted under subclause (c) of Clause (vii) or under sub-clause (c) of Clause (xi) of Regulation 5.8 of these regulations shall be returned within 7 days of acceptance of the submitted land documents by the Nodal Agency.

Provided that, in case in-principle grant of Connectivity or final grant of Connectivity has been intimated at an ISTS substation where neither the final coordinates nor the tentative coordinates are communicated along with final grant of Connectivity by the Nodal Agency, the applicant shall furnish the required land documents by the later date of subclause (a) or (b) specified below:

(a) within 18 months of issuance of an in-principle grant of Connectivity or within 12 months of issuance of a final grant of Connectivity, whichever is earlier, or

(b) within nine months from the date of communication of tentative coordinate of the substation at which Connectivity has been granted in terms of clause (b) of Regulation 10.5 of these regulations.

(1A) A Connectivity Grantee which is REGS (other than Hydro generating station) or ESS (excluding PSP) covered under clause (xi)(a) of Regulation 5.8 shall submit documents for land in terms of sub-clause (b) of clause (xi) of Regulation 5.8 of these regulations, within 60 days of the effective date of GNA, if not furnished already in terms of sub-clause (iv) of clause (xi)(a) of Regulation 5.8 of these regulations.

(2) A Connectivity Grantee which is REGS (other than Hydro generating station), ESS (excluding PSP) or Renewable power park developer shall furnish the financial closure documents (copy of loan sanction letter or proof of first disbursal of loan amount or copy of Board

resolution, if internal funding is planned for 100% of the project cost, along with net worth and other details as per the Detailed Procedure to be issued by the Nodal Agency) for the capacity of such Connectivity, within 30 days of the effective date of GNA:

Provided that if the entity has already achieved the CoD of the full capacity as on the last date of furnishing financial closure documents in terms of this Clause, such entity shall not be required to furnish the financial closure documents.

(2A) In case of Applicants who have been granted Connectivity under subclause (a) of Clause (xi) of Regulation 5.8 of these regulations, on the basis of LOA, such entity shall furnish the copy of the PPA, within a period of one week from signing of such PPA along with date of SCOD pursuant to such PPA for the purpose of Regulation 11A and 24.6 of these regulations.

(3) In case of Applicants who have been granted Connectivity under subclause (a) of Clause (xi) of Regulation 5.8 of these regulations and whose LoA or PPA gets terminated prior to the COD of the project, for the reasons not attributable to such Applicant and in cases where LoA or PPA has been terminated by the entity and the same has also been agreed or approved by the REIA or Distribution Licensee or appropriate Commission, such Applicant may convert the Connectivity, in full or part, granted under sub-clause (a) of Clause (xi) of Regulation 5.8 of these regulations to Connectivity under sub-clause (b) or sub-clause (c) to Clause (xi) of Regulation 5.8 of these Regulations with no change in the firm start date of Connectivity and point of connectivity with ISTS, consequent to such conversion. Such entity shall comply with the requirements of Clause (2) of this Regulation within six months from approval of such conversion or six months prior to the firm start date of Connectivity, whichever is later:

Provided that if the conversion is made to Connectivity under sub-clause (c) of Clause (xi) of Regulation 5.8 of these Regulations, the entity shall comply with the requirement of Clause (1) of this Regulation within three months from the date of approval of such conversion by the Nodal Agency or by the date as per clause (1) of this Regulation, whichever is later:

Provided further that in case of conversion of part quantum of Connectivity granted under sub-clause (a) of Clause (xi) of Regulation 5.8 of these regulations to Connectivity under sub-clause (b) or sub-clause (c) to Clause (xi) of Regulation 5.8 of these Regulations, balance quantum of Connectivity shall be revoked and shall be governed in terms of Regulation 24.6 of these regulations:

Provided also that once an entity has been allowed to convert the Connectivity granted under sub-clause (a) of Clause (xi) of Regulation 5.8 of these regulations to Connectivity under sub-clause (b) or sub-clause (c) to Clause (xi) of Regulation 5.8 of these Regulations, any subsequent conversion to Connectivity under sub-clause (a) of Clause (xi) of Regulation 5.8 of these regulations shall not be permitted. Such entity shall be eligible to obtain LOA or enter into

PPA for the purpose of sale of power from its project, but such LOA or PPA shall have no bearing on the timeline for fulfilling requirements under Regulation 11A and Regulation 24.6 of these regulations.

(4) An entity, which has applied for Connectivity under clause (xi)(b) or clause (xi)(c) of Regulation 5.8 and has been issued in-principle or final grant of Connectivity, furnishes a PPA, as eligible under clause (xi)(a) of Regulation 5.8, (entered into by itself or its subsidiary company or its Parent company or any other subsidiary of the Parent company of such entity, as the case may be), either for part capacity or full capacity, may apply to the Nodal Agency for conversion of its Connectivity under clause (xi)(b) or clause (xi)(c) of Regulation 5.8 to clause (xi)(a) of Regulation 5.8, subject to the following:

(a) If PPA is for a renewable source(s) (with or without storage) other than the renewable source(s) (with or without storage) provided in the Connectivity application applied under clause (xi)(b) or clause (xi)(c) of Regulation 5.8, such an entity shall be required to first obtain approval of change of renewable source(s) (under Regulation 9.3 of these regulations) prior to seeking conversion of Connectivity under clause (xi)(a) of Regulation 5.8:

Provided that the application for change of renewable source(s) and conversion of Connectivity under clause (xi)(a) of Regulation 5.8, may be applied together.

(b) Installed capacity indicated in the Connectivity application made under clause (xi)(b) or clause (xi)(c) of Regulation 5.8 may be modified while seeking conversion of Connectivity under clause (xi)(a) of Regulation 5.8, subject to the condition that connectivity quantum shall not undergo any change.

(c) Where part capacity of the Connectivity granted under clause (xi)(b) or clause (xi)(c) of Regulation 5.8 is converted to Connectivity under clause (xi)(a) of Regulation 5.8:

(i) The Nodal Agency shall issue revised Connectivity intimation for each part treating each part as a separate Connectivity within a period of one month from the date of application.

(ii) The entity shall submit a separate Conn-BG1 for each part within one week of revised Connectivity intimation by the Nodal Agency.

(iii) Conn-BG2 and Conn-BG3, as submitted towards Connectivity granted under clause (xi)(b) or clause (xi)(c) of Regulation 5.8 shall be revised and resubmitted, as applicable, for each part calculated on a pro-rata basis based on the quantum of such part of capacity within one week of revised Connectivity intimation by the Nodal Agency.

(iv) The minimum capacity for conversion of Connectivity shall be 50 MW.

(v) If Connectivity quantum remaining under Land route or Land BG route after conversion to PPA route is less than 50 MW, such remaining quantum shall be treated as relinquished with return of Conn-BG3 and Land BG, if any, for such relinquished quantum and Conn-BG1 and Conn-BG2, as applicable, shall be retained against the converted quantum of Connectivity.

(d) After approval of conversion by the Nodal Agency, the requirement of furnishing the documents of Financial Closure by the entity, towards such converted Connectivity shall be the same as applicable to the entities covered under clause (xi)(a) of the Regulation 5.8, with the condition that the scheduled date of commercial operation for the purpose of clause (2) of this Regulation shall be the firm start date of Connectivity. The Bank Guarantee submitted under Regulation 5.8(xi)(c) shall be returned within seven days of approval of the conversion for proportionate capacity.

(e) After the Connectivity of an entity under clause (xi)(b) or clause (xi)(c) of Regulation 5.8 is converted into Connectivity under clause (xi)(a) of Regulation 5.8, for part or full capacity by the Nodal Agency under subclause (c)(i) of clause (4) of this Regulation, if LOA or PPA for such part or full capacity is terminated, and such entity seeks to convert its Connectivity back to routes under clause (xi)(b) or clause (xi)(c) of Regulation 5.8, such re-conversion shall be allowed subject to the following conditions:

(i) The application for conversion of Connectivity shall be accompanied by a non-refundable conversion fee of Rs 50,000/MW along with applicable taxes, for the capacity to be converted.

(ii) On such re-conversion, each part shall continue to be treated as a separate application.

(iii) The entity which has converted Connectivity from clause (xi)(a) of Regulation 5.8 to clause (xi)(c) of Regulation 5.8, shall be required to furnish land documents under clause (1) of this Regulation within three months from the date of approval by the Nodal Agency for such conversion, if not submitted already or the last date to furnish such documents under Regulation 11A(1), whichever is later.

(iv) The entity shall be required to furnish the Financial Closure documents under clause (2) of this Regulation considering the firm start date of Connectivity as the scheduled date of commercial operation .

(f) Once the Connectivity has been converted from clause (xi)(b) or clause (xi)(c) of Regulation 5.8 to clause (xi)(a) of Regulation 5.8

of these regulations and back to Connectivity under clause (xi)(b) or clause(xi)(c) of Regulation 5.8 of these Regulations, any subsequent conversion to Connectivity under clause (xi)(a) of Regulation 5.8 of these regulations shall not be permitted:

Provided that such entity shall be eligible to enter into a PPA for the purpose of sale of power from its project, but such PPA shall have no bearing on the timeline for fulfilling the requirement prescribed under Regulation 11A and Regulation 24.6 of these regulations.

(g) An entity which has converted Connectivity under clause (xi)(b) of Regulation 5.8 to clause (xi)(a) of Regulation 5.8, shall continue to retain the land parcels on the basis of which Connectivity under clause (xi)(b) of Regulation 5.8 was granted and shall not be eligible to seek another Connectivity using the same land documents:

Provided that such an entity may furnish a new land parcel in lieu of the release of old land parcels as permitted in term s of Regulation 5.10 of these regulations, post which it may utilize such released land parcels for obtaining Connectivity.

(h) The conversion from Land route or Land BG route, to PPA route, shall be in accordance with the provisions of clause (xi)(a) of Regulation 5.8 including the provisions under clauses (i) to (iii) of the proviso to clause (xi)(a) of Regulation 5.8 of these regulations.

(i) An entity may seek conversion of route of multiple applications under Land BG route or Land route (including enhancement application) as an application under PPA route, where such multiple applications have been granted at the same terminal bay or same substation. Such conversion shall be in terms of clause (ii) of Proviso to clause (xi)(a) of Regulation 5.8 and clause (4) of Regulation 11A of these regulations.

(5) The conditions subsequent to the intimation of in-principle grant of Connectivity or final grant of Connectivity, required to be completed under Regulation 11A and achieving COD shall be met, either by the entity to which the in-principle or final grant of Connectivity is issued, or by its Parent company or its subsidiary company(ies) or by any other subsidiary company(ies) of the Parent company of such entity, as the case may be. All the responsibilities under these regulations shall continue to be with the entity to which in-principle or final grant of Connectivity is issued, including submission of documents inter-alia for PPA or Land or Financial closure as applicable. The documents required to be submitted to the Nodal Agency shall include an authorisation issued by the entity in whose name the documents of PPA or Land or Financial Closure or COD are furnished, enabling the entity which is issued in-principle or final grant of Connectivity to furnish the same to the Nodal Agency.

(6) Control of the Connectivity Grantee which is REGS (excluding hydro generating station) or ESS (excluding PSP) or Renewable power park developer, for the period from the date of Connectivity application up to the COD of the project:

(a) In case the Connectivity Grantee is a single company, the promoters or shareholders, as applicable, of the Connectivity Grantee, shall retain control of such Connectivity Grantee.

(b) In case the Connectivity Grantee is a consortium, the consortium members collectively shall retain control of the Connectivity Grantee.

(c) Any deviation from the requirement of Control as specified under sub-clauses (a) and (b) of this clause, shall require prior approval of the Nodal Agency. The Nodal Agency shall publish, within 60 days of the date of effect of these amendments after public consultation, a detailed procedure specifying the modalities for such approval, including the timeline for approval and the indicative grounds on which the application for approval shall be considered.

(d) In case any change in control of the Connectivity Grantee is carried out in contravention to sub-clauses (a) to (c) of this Clause, the Connectivity shall be revoked, Bank Guarantee submitted under sub-clause (c) of Clause (vii) or sub-clause (c) of Clause (xi) of Regulation 5.8 of these regulations shall be encashed, and Conn-BG1, Conn-BG2 and Conn-BG3 shall be treated in terms of Regulation 24.2 or Regulation 24.3 of these regulations, as applicable.

Explanation:- For the purposes of this clause, the words 'Promoter' and 'Control' shall have the same meaning as defined under the Companies Act, 2013. In the case of a Connectivity Grantee where investment is made under the Foreign Direct Investment (FDI) route, the term 'Control' shall have the same meaning as assigned under the Foreign Exchange Management Act, 1999, or the rules and regulations framed thereunder, including any notifications or circulars issued by the Reserve Bank of India.

11B Consequences of non-fulfillment of conditions under Regulation 11A

(1) If the Connectivity grantee covered under clause (xi)(c) of Regulation 5.8 or Renewable power park developer covered under clause (vii)(c) of Regulation 5.8 of these regulations, fails to submit the documents in accordance with Clause (1) of Regulation 11A of these regulations, or an entity covered under clause (xi(a)) of Regulation 5.8, fails to submit the documents in accordance with clause (1A) of Regulation 11A of these regulations, its Connectivity shall be revoked, Bank Guarantee submitted in terms of sub-clause (c) of Clause (vii) or sub-clause (c) of Clause (xi) of Regulation 5.8 of these regulations, in lieu of land shall be encashed and Conn-BG1, Conn-BG2 and Conn-BG3

shall be treated in terms of Regulation 24.2 or Regulation 24.3 of these regulations, as applicable.

(2) If the Connectivity grantee fails to achieve the financial closure within the stipulated time or fails to submit the copy of financial closure within the stipulated time as per Clause (2) of Regulation 11A of these regulations, Connectivity shall be revoked, Bank Guarantee submitted under sub-clause (c) of Clause (vii) or sub-clause (c) of Clause (xi) of Regulation 5.8 of these regulations shall be encashed, and Conn-BG1, Conn-BG2 and Conn-BG3 shall be treated in terms of Regulation 24.2 or Regulation 24.3 of these regulations, as applicable.

11C. Reallocation of the part or full capacity of terminal bay(s)falling vacant due to withdrawal or relinquishment or revocation of the Connectivity granted to another entity or due to rearrangement under Regulation 11.4

(1) For optimal utilization of the transmission system, the Nodal Agency, with the consent of an entity to whom in-principle grant of Connectivity or final grant of Connectivity has been intimated, as the case may be, may reallocate the Connectivity granted at an ISTS sub-station to another ISTS sub-station (within the same Cluster of ISTS substations) where any part or full capacity in terminal bay has fallen vacant. The Nodal Agency shall do such reallocation in the following manner:

(a) Information relating to part or full capacity in the terminal bay falling vacant at any particular substation along with the date of occurrence of such an event, shall be published on the CTU's website as an updated status of bay allocation (under Regulation 11.5), within three days of the occurrence of such an event.

(b) An entity that has been issued an in-principle or final grant of Connectivity at an ISTS substation located in the Cluster of ISTS substations, may seek reallocation of its Connectivity to another ISTS substation within the same Cluster of ISTS substations, where a bay has fallen vacant such that firm start date of Connectivity post the reallocation remains within the existing firm start date of Connectivity of such an entity. Such reallocation shall be subject to commercial liabilities as per the Sharing Regulations 2020:

Provided that an entity shall not be eligible for reallocation of Connectivity after a period of 12 months of issuance of a final grant of Connectivity or 18 months prior to the firm start date of Connectivity, whichever is later:

Provided further that an entity which has been reallocated once shall not be eligible for the subsequent reallocation of Connectivity.

(c) The Nodal Agency shall undertake such reallocation in order of priority of its date and time stamp of the Connectivity

application, based on which Connectivity has been granted to such Applicant, as follows:

(i) LTA Grantees under Connectivity Regulations, 2009, which have been transitioned in terms of Regulation 37 of these regulations and have submitted the requisite BG, as per the date and time stamp of their LTA application(s) made under the Connectivity Regulations, 2009;

(ii) Stage-II Connectivity Grantees under Connectivity Regulations, 2009, which have been transitioned in terms of Regulation 37 of these regulations and submitted the requisite BG, as per the date and time stamp of their Stage-II Connectivity application(s) made under the Connectivity Regulations, 2009;

(iii) Applicants, who have been issued a in-principle or final grant of Connectivity in terms of these Regulations, as per the date and time stamp of the application made under these regulations.

(d) The terminal bay at the ISTS substation falling vacant due to shifting out of a Grantee (Grantee 'X') to another ISTS substation in the Cluster of ISTS substations, if opted to be utilised by another Grantee (Grantee 'Y') where the firm start date of Connectivity of 'Y' is later than that of 'X', then the liability to pay the charges for the ATS/terminal bay shall remain with 'X' for such intervening period. The firm start date of connectivity for an entity that has been reallocated ('X' or 'Y') shall not be changed as a result of the reallocation exercise. However, the entity that has been reallocated ('X' or 'Y) may seek an advance of the start date, which shall be subject to the availability of the transmission system.

12. Dedicated Transmission Line(s) and Bay(s)

12.1. In case Connectivity grantee is a generating station or a captive generating plant or a standalone ESS, the dedicated transmission lines shall be established, operated and maintained by such Connectivity grantee.

12.2. In case Connectivity grantee is a Renewable Power Park Developer, the dedicated transmission lines shall be established, operated and maintained by such Renewable Power Park Developer.

12.3. The dedicated transmission lines shall be constructed and maintained in accordance with CEA Technical Standards for Construction.

12.4. The terminal bay(s) at the ISTS sub-station shall be under the scope of the transmission licensee owning the ISTS sub-station:

Provided that the Connectivity grantee may, if it so chooses, construct and maintain the terminal bay(s) at its own cost, by

entering into an agreement with the transmission licensee owning the ISTS sub-station, subject to prior approval of the Nodal Agency:

Provided further that in case the Connectivity grantee chooses to construct the terminal bay(s) at its own cost, no cost towards such terminal bay(s) shall be claimed by the Connectivity grantee in the event of revocation of its Connectivity:

Provided also that in such case of revocation of Connectivity, the Connectivity grantee shall dismantle the terminal bay within 3 months failing which the CTU may utilise the bay for some other Connectivity applicant.

12.5. In case of an entity covered under Regulation 17.1(iii), the dedicated line to connect such an entity to the ISTS and necessary augmentation for providing connection to the ISTS, shall be constructed and maintained either by the entity itself or by a licensee at the cost of such entity.

13. Injection of Infirm Power and drawal of Start-up Power

Connectivity grantee shall be eligible to inject infirm power and draw start-up power in accordance with the provisions of the Grid Code.

14. Interface Meters

14.1. Interface meters shall be installed by the Central Transmission Utility for and at the cost of the Connectivity grantee and the GNA grantee covered under Regulation 17.1(iii) of these regulations.

14.2. Interface meters as installed under Regulation 14.1, shall be open for inspection by any person authorized by the Central Transmission Utility or the Regional Load Despatch Centre in whose control area it is located.

15. Transfer of Connectivity

15.1. A Connectivity grantee shall not transfer, assign or pledge its Connectivity and the associated rights and obligations, either in full or in parts, to any person except as provided under Regulations 15.2 to 15.5 of these regulations:

Provided that Connectivity granted to a parent company may be utilised by its subsidiary company(ies) and Connectivity granted to a subsidiary may be utilised by its parent company, at the connection point of ISTS at which such Connectivity has been granted:

Provided further that Connectivity granted to a subsidiary company of a Parent company may be utilized by other subsidiary company(ies) of the same Parent Company, at the connection point of ISTS at which such Connectivity has been granted.

Provided also that where a bulk consumer has been granted GNA under Regulation 17.1(iii), GNA granted to such Bulk consumer may be utilized in part or in full by its subsidiary(ies) or vice versa, at the connection point of ISTS, where such GNA has been granted:

15.2. Where the Connectivity grantee is an REGS, it may split its Connectivity in parts, after COD of such part, subject to the minimum capacity in accordance with Regulation 4.1 of these regulations, and submit the installed capacity of each part to the Nodal Agency. In such an event, the Connectivity shall be deemed to have been split in proportion to installed capacity of each such part:

Provided that all liabilities and obligations in accordance with these regulations shall continue to remain with the Connectivity grantee for each part.

15.3. On achieving COD of full capacity or such split part in terms of Regulation 15.2 of these regulations, Connectivity shall be transferred to the entity achieving the CoD, on an application made by the REGS to the Nodal Agency for transfer of Connectivity for the full capacity or the spilt capacity, as the case may be. The Nodal Agency shall intimate the revised Conn-BG2 and Conn- BG3 to the relevant entity and the original grantee, within one week of receipt of the application. The original grantee may substitute its Conn- BG2 and Conn-BG3 with revised Conn-BG2 and Conn-BG3. The Nodal Agency shall issue a revised grant of Connectivity on submission of applicable Conn-BG2 and Conn-BG3 by such entity. On the issue of a revised grant of Connectivity, such entity shall enter into a fresh Connectivity Agreement and shall be responsible for compliance with all the applicable regulations:

Provided that all liabilities and obligations in accordance with these regulations, for the Connectivity not transferred, shall continue to remain with the original Connectivity Grantee.

15.4. The Regulations 15.1 to 15.3 of these regulations shall be subject to the permitted change in control under clause (6) of Regulation 11A of these regulations.

15.5. If the generating station or ESS which has achieved COD is transferred to or acquired by another entity, the Connectivity for such generating station or ESS which has achieved COD shall also be transferred to the entity to whom the generating station or ESS has been transferred to or acquired by. In case Conn-BGs are subsisting, the generating station or ESS may substitute Conn-BGs in the name of the entity to whom such generating station or ESS has been transferred to or acquired by. The Nodal Agency shall carry out consequential changes in the Connectivity Agreement to incorporate such transfer.

16. Treatment of Connectivity Bank Guarantee

16.1. Conn-BG1 shall be returned within 30 days of declaration of commercial operation of full capacity by the Connectivity grantee.

16.2. Conn-BG2 and Conn-BG3 shall be returned within one week after expiry of one year from the declaration of COD of the corresponding capacity which has been declared under commercial operation by the Connectivity grantee:

Provided that in case of declaration of commercial operation of part capacity by the Connectivity grantee in a financial year, total quantum of such capacity declared under commercial operation within a financial year shall be considered while returning the Conn-BG2 and Conn-BG3 at the end of the financial year.

16.3. In case of non-payment of transmission charges under Regulation 13 of the Sharing Regulations for more than 3 months from the due date, such transmission charges shall be recovered by encashing Conn-BG1 (if subsisting), Conn-BG2 and Conn-BG3, as required. Connectivity shall be revoked from the date when Conn-BG2 and Conn-BG3, as available is not sufficient to cover transmission charges under Regulation 13 of the Sharing Regulations.

16.4. The proceeds of encashed Conn-BG1, Conn-BG2, Conn-BG3 and the BG submitted in terms of Clause (vii)(c) or clause (xi)(c) of Regulation 5.8 of these regulations shall be adjusted in Monthly Transmission charges under the Sharing Regulations.

16.5 For an entity covered under Clause (iii) of Regulation 17.1 of these Regulations, Conn-BG1 shall be returned within one month of commencement of drawal of power. Conn-BG3 and Conn-BG2, as available, shall be returned in five equal parts over five years after commencement of drawal of power at the end of financial year or within one month of expiry of period of GNA, whichever is earlier.

CHAPTER 4
General Network Access (GNA)

17. Eligibility for GNA

17.1. The following entities shall be eligible as Applicants to apply for grant of GNA or for enhancement of the quantum of GNA:

(i) State Transmission Utility on behalf of intra-State entities including distribution licensees;

(ii) A drawee entity connected to intra-State transmission system or distribution system connected to such intra-State transmission system;

(iii) A distribution licensee or a Bulk consumer, seeking to connect to ISTS, directly, with a load of 50 MW and above;

(iv) DELETED

(v) Transmission licensee connected to ISTS for drawal of auxiliary power.

(vi) An injecting entity which is connected to an intra-State transmission system or distribution system (connected to such intra-State system), as the case may be and seeking GNA for the purpose of injection into ISTS.

17.1A An ESS having Connectivity to an intra-State transmission system or distribution system may seek GNA for the purpose of injection into

ISTS under clause (vi) and for drawal from ISTS under clause (ii) of Regulation 17.1 of these regulations.

17.2. Entities not covered under Regulation 17.1, which as on the date of coming into force of these regulations, are connected to the ISTS or for whom Connectivity granted under Connectivity Regulations,2009 has become effective, shall be eligible for applying for grant of GNA to the ISTS for the quantum equal to the quantum of Connectivity, which shall be processed as per Regulation 37.6 of these regulations.

17.3. The Applicant covered under Regulation 17.1(iii) of these regulations may apply for a grant of GNA by seeking interconnection at:

(a) a terminal bay of an ISTS sub-station already allocated to another entity covered under clause (iii) of Regulation 17.1, or

(b) a terminal bay of an ISTS sub-station already allocated to another entity covered under Regulation 4.1 of these regulations, or

(c) a switchyard of a generating station having Connectivity to ISTS:

Provided that the applicant, along with the application under sub-clauses(a) to (c) of this Regulation, shall furnish an agreement duly signed between the Applicant and the said entity for sharing the terminal bay, switchyard, the dedicated transmission lines, as the case may be.

Explanation: The necessary metering, accounting, scheduling arrangements and curtailment in case of congestion for such entities shall be governed by the detailed procedure notified under Regulation 5.6 of these Regulations.

17.4 Notwithstanding anything contained in Regulation 17.1(iii), the entities covered under Regulation 17.1(iii) of these regulations having GNA shall be eligible, on payment of application fees, to apply for the enhancement of GNA of less than 50 MW subject to availability of capacity in the transmission system.

17.5. Dual Connection for drawee entities: to the ISTS and intra-state transmission system or distribution system

(1) A drawee entity having connectivity to an intra-State transmission system or distribution system may seek to connect to ISTS directly as an applicant under Regulation 17.1(iii), for part quantum (not less than 50MW) or full quantum of the drawal capacity for which it is already having Connectivity to an intra-state transmission system or distribution system along with consent of the concerned STU and Distribution Licensee, as applicable, clearly specifying the quantum of Connectivity to STU or Distribution system, as the case may be. Such an entity shall continue to pay the applicable charges under the Act and regulations framed therein for both the connections. Such applicable charges may include Cross Subsidy Surcharge (CSS), additional surcharge, transmission charges, wheeling charges, standby charges, or any other charges approved by the Appropriate

Commission. The concerned STU and Distribution Licensee may process the application for consent in a time-bound manner such that open access is facilitated.

(2) A GNA grantee covered under Regulation 17.1(iii) of these regulations may get connected to the intra-state transmission system or the distribution system for part quantum or full quantum of GNA granted under Regulation 17.1(iii) of these regulations, in terms of the concerned State Regulations, after obtaining consent of the Nodal Agency that such a connection is technically feasible and subject to payment of applicable charges under the Act and regulations framed therein for both the connections. Such entity shall confirm the quantum of Connectivity to STU or the Distribution system, as the case may be, to the nodal agency.

(3) The provisions under clauses (1) and (2) of this Regulation shall not be applicable to entities having GNARE unless GNARE is converted to GNA.

18. Deemed Grant of GNA

18.1. On the date, these regulations come into force,

(a) GNA for a (i) State including intra-State entity(ies) and (ii) other drawee entities, shall be the average of 'A' for the financial years 2018- 19, 2019-20 and 2020-21:

where,

'A' = {0.5 X maximum ISTS drawal in a time block during the year} + {0.5 X [average of (maximum ISTS drawal in a time block in a day) during the year]}

(b) GNA computed as per clause (a) of this Regulation is given at Annexure-I to these regulations.

(c) GNA for a State including intra-State entity(ies) as per clause (b) of this Regulation shall be deemed to have been granted to STU of that State on behalf of such intra-State entities and shall remain valid until relinquished in accordance with these regulations.

(d) GNA deemed to have been granted to STU as per clause (c) of this Regulation, shall be published by the Nodal Agency within 30 days of notification of these regulations, as (i) GNA within the region and (ii) GNA from outside the region, in proportion to contracts, within the region or outside the region, under Long Term Access and Medium Term Open Access obtained in terms of the Connectivity Regulations, 2009.

(e) GNA deemed to have been granted to STU under clause(d) of this Regulation, shall be segregated for each intra-State entity, including distribution licensee, by the respective SLDC, and intimated to STU, Nodal Agency and NLDC within 1 month of publication of details by the Nodal Agency under clause (d) of this Regulation.

Provided that in case an SLDC fails to provide such segregation, the pro rata GNA shall be allocated to each intra-State entity in the ratio of their Long Term Access and Medium Term Open Access, as included in the first bill raised in the previous month under the Sharing Regulations.

(f) Entity(ies) covered under Regulation 4.1 of these regulations where Long Term Access granted to such entity or to its identified buyer, under the Connectivity Regulations, 2009 has become effective, shall be deemed to have been granted GNA equal to the quantum of such Long term Access, under these regulations:

Provided that generating stations connected to the intra-State transmission system where Long Term Access granted to such entity or to its identified buyer, under the Connectivity Regulations, 2009 has become effective, shall be deemed to have been granted GNA equal to the quantum of such Long term Access, under these regulations.

(g) The Central generating stations which are connected to the grid and have not been granted Long term Access under the Connectivity Regulations, 2009 but whose power is allocated by the Ministry of Power, shall be deemed to have been granted GNA equal to the installed capacity of such generating station(s).

(h) Long Term Access granted to a Trading licensee, other than for cross border trade of electricity in terms of the Cross Border Regulations, shall be part of the GNA deemed to have been granted to the concerned grid connected entity(ies) under clauses (a) to (f) of this Regulation:

Provided that settlement of transmission charges inter-se between such trading licensee and the concerned grid connected entity(ies) shall be made in terms of the existing agreement between them or as may be mutually agreed.

(i) Long term Access granted to a Trading licensee engaged in cross border trade of electricity in terms of the Cross Border Regulations shall be the GNA deemed to have been granted to such trading license under these regulations for the period of such Long term Access.

18.2. Details of entities deemed to have been granted GNA under these regulations shall be published by the Nodal Agency on its website within 1 (one) month of coming into force of these regulations.

18.3. For a host State in which a generating station which is a regional entity is located, and is connected only to STU system or connected to both STU system and ISTS, the GNA quantum at Annexure-I shall be reduced by the GNA quantum calculated based on the methodology specified in Annexure-II to these Regulations.

19. Application for Grant of additional GNA by STU

19.1. Within 3 months of coming into force of these regulations, STU may, on behalf of intra-State entities including distribution licensees, apply for additional GNA over and above the GNA deemed to have been granted under clauses (a) to (e) of Regulation 18.1 of these regulations (with entity-wise segregation) indicating GNA within the region and from outside the region.

19.2. STU, on behalf of intra-State entities including distribution licensees, may apply, twice in a financial year (starting from the financial year following the financial year in which these regulations have become effective) by the month of September and March each year, for additional GNA for the next 3 (three) financial years (with entity-wise segregation) indicating GNA within the region and from outside the region, as stipulated in the 'Detailed Procedure for Connectivity and GNA', issued in accordance with Regulation 39.1:

Provided that such additional GNA quantum to be added in each of the next three financial years shall be applicable from a specified date(s) of the respective financial year subject to a maximum four dates for a year per application.

20. Application for Grant of GNA by entities other than STU

20.1. Entities covered under clauses (ii) and (iii) of Regulation 17.1 of these regulations, may apply for GNA indicating bifurcation of GNA within the region and outside the region, from a specified date, for a specified quantum, and for a specified period of more than eleven months.

Provided that the entities covered under clause (ii) of Regulation 17.1 of these regulations shall furnish consent of the concerned STU and distribution licensee, as applicable, in terms of availability of transmission capacity in the intra-State transmission system and distribution system, for such quantum and period of GNA.

20.1A Entities covered under clause (vi) of Regulation 17.1 of these regulations shall furnish consent of the concerned STU and distribution licensee, as applicable, certifying the availability of transmission capacity in the intra-State transmission system and distribution system, for such quantum and period of GNA.

20.2. DELETED

20.3. Entities covered under clause (v) and (vi) of Regulation 17.1 of these regulations, may apply for GNA from a specified date, for a specified quantum, and for a specified period of more than eleven months.

20.4. Entities covered under clauses (ii) and (iii) of Regulation 17.1 of these regulations may apply for GNARE indicating bifurcation of GNARE within the region and from outside the region, from a specified date, for a specified quantum, and for a specified period of more than eleven months.

Provided that the entities covered under clause (ii) of Regulation 17.1 of these regulations shall furnish consent of the concerned STU in

terms of availability of transmission capacity in intra-State transmission system for such quantum and period of GNARE:

Provided further that GNARE shall be subject to same terms and conditions as GNA except for the purposes specified under this Regulation and clause (2) of the Regulation 13 of the Sharing Regulations:

Provided also that if entity covered under this Clause intends to draw power from the sources other than the sources specified in clause (2) of the Regulation 13 of the Sharing Regulations, it may:

(a) get such power scheduled under GNARE with payment of transmission charges @ Transmission deviation rate in accordance with the Sharing Regulations; or

(b) convert full GNARE into GNA by making an application to the Nodal Agency.

20.5. The entities covered under Regulation 20.4 of these regulations, may apply for additional GNARE or T-GNARE, in case their drawal requirement is more than quantum of GNARE. An entity having GNARE shall not be eligible to obtain GNA or T-GNA. However, it may convert its GNARE into GNA as per provisions of Regulation 20.4.

20.6. An entity which is a GNA grantee shall not be eligible to obtain GNARE or T-GNARE. Such an entity may seek additional GNA or T-GNA for additional drawal requirement.

21. System Study by the Nodal Agency

The Nodal Agency, based on the applications received for grant of additional GNA, shall carry out system study in accordance with the Rules and Regulations made under the Act and the CEA Transmission Planning Criteria specified under the Act.

22. Grant of GNA

22.1. Grant of additional GNA to STU

(a) The Nodal Agency shall process all applications received under Regulation 19.1 of these regulations together, within two months from last day of receipt of applications and grant additional GNA to STU based on available transmission capacity, or on pro-rata basis, if necessary. GNA once granted shall remain valid until relinquished.

(b) The Nodal Agency shall grant additional GNA to STU for the applications received by 30th September of the year under Regulation 19.2 of these regulations by 31st March of the same financial year and for the applications by 31st March of the year by 31st July of the Year, keeping in view the available transmission capacity or timeline of augmentation, indicating the date from which such additional GNA shall be effective. GNA once granted shall remain valid until relinquished.

(c) The total GNA of STU shall be the sum of GNA deemed to have been granted under Regulation 18.1 and additional GNA granted under this Regulation.

(d) Intra-State entity-wise GNA deemed to have been granted to STU under Regulation 19.1 and additional GNA granted under this Regulation shall form the basis for raising the bills under the Sharing Regulations to such intra-State entities.

22.2. Grant of GNA to entities other than STU.

(a) Connectivity grantees covered under Regulation 4.1 of these regulations shall be deemed to have been granted GNA, equal to the quantum of Connectivity from the firm start date of Connectivity. In the event of split or transfer of Connectivity in terms of Regulation 15 of these regulations, the corresponding GNA shall be deemed to have been split or transferred, as the case may be.

(b) The Nodal Agency shall grant GNA to entities covered under clauses (ii) to (v) of Regulation 17.1 specifying start date of GNA, as per the following timeline:

(i) where GNA is granted on the existing system: by the end of the month subsequent to the month in which application complete in all respects has been received;

(ii) where augmentation of transmission system is required: within 180 days from the end of the month in which application complete in all respects has been received:

Provided that the Nodal Agency shall grant GNA with start date of GNA keeping in view the timeline of augmentation of the transmission system.

(b-i) Entities covered under clause (iii) of Regulation 17.1 shall furnish Conn-BG1 for Rs 50 lakhs per application and Conn-BG3 for Rs 2 lakh/MW, within one month of issuance of intimation of Grant of GNA by the Nodal Agency. The entity shall enter into the GNA Agreement incorporating the relevant provisions of Regulation 10, applicable to such an entity, failing which the application for GNA shall be closed, the application fee shall be forfeited and Conn-BGs, if submitted, shall be encashed.

(b-ii) Entities covered under clause (vi) of Regulation 17.1 and applying GNA for injection into the ISTS shall comply with all requirements as applicable to entities under Regulation 4.1. There shall not be any requirement of minimum capacity for such an entity applying under clause (vi) of Regulation 17.1 since such an entity is connected to the intra-State transmission system or distribution system of the State. For such entities Conn-BG1, Conn-BG2 and Conn-BG3 shall be returned in accordance with Regulations 16.1 to 16.4 of these regulations or on expiry of the period of GNA, whichever is earlier.

(c) DELETED

(d) Entities covered under Regulation 4.1 and clause (iii) of Regulation 17.1 of these regulations shall furnish one-time GNA charge of Rs. One lakh per MW for the quantum of GNA within 15 days of the effective date of the GNA. In case such charges are not furnished by the entity within the specified timeline, the same shall be recovered by encashment of Conn-BG1, Conn-BG2 and Conn-BG3 as required. In case no Conn-BGs are subsisting, and the entity does not furnish the required charges, such entity shall not be eligible for carrying out any transactions with the Grid till the charges are furnished by the entity. The proceeds of such one-time GNA charge shall be used for reducing Monthly Transmission Charges under the Sharing Regulations:

Provided that the entities covered under Regulation 17.1(iii) shall pay monthly transmission charges for its GNA in addition to one time GNA charge in accordance with the Sharing Regulations

22.3. Details of entities which have been granted GNA along with quantum, period and start date of GNA shall be published by the Nodal Agency, on its website, within one (01) month of grant of GNA.

22.4. Effective Date of GNA

(a) For Connectivity grantees covered under Regulation 4.1 of these regulations, the effective date of GNA of such Connectivity grantees shall be the firm start date of Connectivity or COD of all elements of augmentation with or without ATS, whichever is later:

Provided that where only some of the transmission elements of the augmentation (with or without ATS) have achieved COD and the Connectivity grantee seeks effectiveness for part quantum or full quantum of its Connectivity, the Nodal Agency shall make such quantum of Connectivity and its corresponding GNA effective, subject to availability of transmission system:

Provided also that where such GNA is yet to become effective, such entity shall be eligible to get its power scheduled partly or fully of the quantum of Connectivity sought for, subject to availability of transmission system by treating such access as deemed T-GNA, and shall not be required to pay T-GNA charges:

Provided also that in case an element of augmentation or terminal bay is executed under Regulated Tariff Mechanism mode, and the licensee implementing such element has approached CTU for completion certificate under Regulation 27(1)(c) of the Grid Code, for purpose of deemed COD, the Nodal Agency shall consider the date of issuance of certificate of completion by CTU under the Grid Code for such element for the purpose of date of effectiveness of the GNA, which shall be subject to revision as decided while approving such deemed COD by the Commission.

(b) For entities covered under Regulation 17.1, in case the effective date of GNA intimated in the grant of GNA is to be revised keeping in view COD of the augmentation identified at the time of grant of the GNA, the Nodal Agency shall, at least 3 (three) months prior to the

revised effective date of GNA, give a notice to such entities, indicating the revised date from which the GNA shall be effective.

(c) For entities covered under Regulation 17.1, where such entity seeks to advance the date from which GNA shall be effective for full or part quantum of GNA granted, the Nodal Agency shall make such GNA effective, subject to availability of transmission system.

23. Use of GNA by other GNA grantee(s)

23.1. An entity covered under clauses (i) to (v) of Regulation 17.1 which is a GNA grantee, may authorise other entities covered under clauses (i) to (v) of Regulation 17.1 which are GNA grantee(s), to use its GNA, in full or in part, with prior approval of the Nodal Agency, for a period not exceeding 3 (three) years at a time on mutually agreed terms and conditions:

Provided that payment liability for transmission charges shall continue to be with the original GNA grantee that authorised its GNA to be used by other GNA grantee(s):

Provided further that for the purpose of calculating the transmission deviation charges under the Sharing Regulations, GNA authorised to be used by other GNA grantee(s) shall be reduced from original GNA grantee that authorised its GNA to be used by other GNA grantee(s) and shall be added to GNA of other GNA grantee(s) which is using it.

23.2. The GNA grantee that intends to authorise the use of its GNA by other GNA grantee(s), shall apply to the Nodal Agency in terms of the Detailed Procedure for Connectivity and GNA issued in accordance with Regulation 39.1.

23.3. NLDC, shall make a web portal where a list of GNA Grantees with their GNA quantum and the GNA validity period shall be displayed. The GNA Grantees shall be able to indicate the GNA quantum, dates, and time blocks for which such quantum can be made available, for use by other GNA Grantees. GNA Grantees who wish to use GNA of another GNA grantee shall also be able to indicate their requirement of GNA quantum along with dates and time blocks for which such quantum is required.

23A. Transfer of GNA

(a) An entity, may seek transfer of GNA, which has been granted GNA under clauses (ii) to (v) of Regulation 17.1 of these regulations, for drawal at a single point for identified load (specified in the GNA grant), where such load is connected to the intrastate transmission system or distribution system or ISTS, and where such load is itself transferred to or acquired by another entity. The GNA shall be transferred to such new entity owning the load, subject to the condition that such transfer shall be permitted only after the GNA is effective.

(b) In case STU has been granted GNA under clause (i) of Regulation 17.1 of these regulations on behalf of an entity, for

drawal at a single point for identified load (specified in the GNA grant), and where such load is itself transferred to or acquired by another entity, such entity, through STU, may seek transfer of GNA to the new entity owning such load, after GNA is effective.

(c) An entity, may seek transfer of GNA, which has been granted GNA under clause (vi) of Regulation 17.1 of these regulations, and where such generating station or ESS is transferred to or acquired by another entity. The GNA shall be transferred to such new entity owning the generating station or ESS, subject to the condition that such transfer shall be permitted only after the generating station or ESS has declared commercial operation and the GNA is effective.

(d) Such transfer shall be processed after clearing all dues, if any, by the entity to whom GNA was granted.

(e) Conn-BGs shall be substituted in the name of the entity to whom such GNA is sought to be transferred.

(f) The Nodal Agency shall carry out consequential changes in the GNA Agreement to incorporate such transfer, as applicable.

Chapter-5

Relinquishment of Connectivity and GNA

24. Relinquishment of Connectivity

24.1. Connectivity grantee may relinquish, in full or in part, the Connectivity with a notice of 30 days to the Nodal Agency. The Nodal Agency shall issue revised grant of Connectivity to such Grantee, in case the Connectivity has been relinquished in part.

24.2. For entities covered under Regulation 7.1 and Regulation 7.2 (Augmentation without ATS) and where Conn-BG2 and Conn-BG3, as applicable, has been furnished as per Regulation 8.2 of these regulations, the following shall apply:

(a) In case of relinquishment of full quantum of Connectivity, (i) subsisting Conn-BG1 shall be encashed, (ii) subsisting Conn-BG2 shall be encashed if the terminal bay(s) are already developed or construction of which has already been awarded for implementation and (iii) subsisting Conn-BG3 shall be encashed.

(b) In case of relinquishment of part quantum of Connectivity, (i) subsisting Conn-BG2 shall be encashed in proportion to the relinquished quantum of Connectivity if the terminal bay(s) are already developed or the construction of which has already been awarded for implementation and (ii) subsisting Conn-BG3 corresponding to the relinquished quantum of Connectivity shall be encashed. Conn-BG1 shall be returned in terms of Regulation 16.1 considering full capacity after excluding such relinquished quantum.

24.3. For entities covered under Regulation 7.2 where augmentation with ATS is required, and where Conn-BG2 has been furnished as per Regulation 8.3 of these regulations, the following shall apply:

(a) In case of relinquishment of full quantum of Connectivity, subsisting Conn-BG1 shall be encashed and subsisting Conn-BG2 shall be encashed corresponding to the ATS and terminal bay(s), construction of which has already been awarded for implementation.

(b) In case of relinquishment of part quantum of Connectivity, subsisting Conn-BG2 shall be encashed in proportion to the relinquished quantum of Connectivity corresponding to the ATS and terminal bay(s), construction of which has already been awarded for implementation. Conn-BG1 shall be returned in terms of Regulation 16.1 considering full capacity after excluding such relinquished quantum.

24.3A For Connectivity Grantees covered under clause (vii)(c) or clause (xi)(c) of Regulation 5.8 of these regulations:

(a) If Connectivity is relinquished within six months of the signing of the Connectivity Agreement, 40% of the subsisting Bank Guarantee (submitted under clause (vii)(c) or clause (xi)(c) of Regulation 5.8 of these regulations), proportionate to the relinquished quantum, shall be encashed, and the balance shall be returned.

(b) If the Connectivity is relinquished after six months of the signing of the Connectivity Agreement and before last date to furnish documents under Regulation 11A(1) of these regulations, , 75% of the subsisting Bank Guarantee submitted under clause (vii)(c) or clause (xi)(c) of Regulation 5.8 of these regulations, shall be encashed and the balance shall be returned.

(c) Treatment of Conn-BGs for cases covered under sub-clause (a) and (b) of this clause shall be in terms of Regulation 24.2 and 24.3 of these regulations.

24.4. In case of revocation of Connectivity or relinquishment of Connectivity, corresponding GNA shall be reduced. In case a Connectivity grantee relinquishes the Connectivity in full, it shall be disconnected from the ISTS from the date of relinquishment of Connectivity. On revocation, there shall be no more billing for the corresponding quantum, under Regulation 13 of the Sharing Regulations.

24.6 Revocation of Connectivity

(1)

(a) Connectivity shall be revoked for the corresponding capacity, if the Connectivity and corresponding GNA has been made effective in terms of Clause (a) of Regulation 22.4 of these

regulations and the Connectivity grantee fails to achieve COD either in full or in parts on or before,

(i) the scheduled date of commercial operation of the generation project, for cases covered under clause (xi)(a) of the Regulation 5.8, as intimated at the time of making application for grant of Connectivity or as applicable on signing of PPA or as extended or delayed commissioning permitted by the Renewable Energy Implementing Agency or the distribution licensee or the authorized agency on behalf of distribution licensee, as the case may be, whichever is later.

(ii) six months after, the scheduled date of commercial operation as intimated at the time of making application for grant of Connectivity or firm start date of connectivity, whichever is later, for cases covered under clause (xi)(b) or (xi)(c) of the Regulation 5.8 of these regulations.

(iii) for cases covered under Clause (xi)(a) of the Regulation 5.8 of these regulations but are subsequently covered under clause (xi)(b) or (xi)(c) of Regulation 5.8 under Regulation 11A of these Regulations, scheduled date of commercial operation for the purpose of Clause (ii) of this Regulation shall be the firm start date of Connectivity or the six months from the date of approval by CTU for such conversion from Clause (xi)(a) to Clause (xi)(b) or (xi)(c) of Regulation 5.8 of these Regulations, whichever is later.

(b) In case of Applicants which have been granted Connectivity under clauses (xi)(b) or (xi)(c) of the Regulation 5.8 but are subsequently covered under clause (xi)(a) of the Regulation 5.8, the last date for declaration of COD shall be the SCOD of the project or as extended or delayed commissioning permitted by the Renewable Energy Implementing Agency or the distribution licensee or the authorized agency on behalf of distribution licensee, as the case may be.

(c) Connectivity granted to an REGS (other than Hydro generating station) or ESS (excluding PSP) shall be revoked, if LOA or PPA on basis of which Connectivity was granted, is terminated prior to the COD of the project:

Provided that if the entity seeks conversion from Connectivity under clause (xi)(a) of Regulation 5.8 to clause (xi)(b) or (xi)(c) of Regulation 5.8, in terms of Regulation 11A(3) of these regulations, within a period of one month from such termination of the LOA or PPA, the Connectivity shall not be revoked for such capacity which is converted by the Nodal Agency.

(d) Connectivity granted to a Renewable Power Park developer shall be revoked for the corresponding capacity, if the Connectivity and corresponding GNA has been made effective in terms of clause (a) of Regulation 22.4 of these regulations and the generating station(s) within the Power park fails to achieve COD on or before

the date in terms of sub-clause(a)(i) or sub-clause(a)(ii) of clause(1) of regulation 24.6 of these regulations, as applicable.

(2) In case of revocation of Connectivity under sub-clauses (a) to (d) of Clause (1) of this Regulation, Conn-BG-1, Conn-BG2 and Conn-BG3 shall be dealt with in terms of regulation 24.2 or regulation 24.3 of these regulations, as applicable.

(3) For cases where neither final coordinates nor tentative coordinates of the ISTS substation at which Connectivity has been granted are communicated along with final grant of Connectivity, the applicant shall be given twelve months from date of communication of tentative coordinate of the substation at which Connectivity has been granted in terms of clause (b) of Regulation 10.5 of these regulations for achieving COD. The date of revocation of Connectivity due to non achievement of COD shall be as calculated in terms of Clause (1) or Clause (3) of Regulation 24.6 of these regulations, whichever is later.

25. Relinquishment of GNA

25.1. For an entity covered under Clauses(i) to (v) of Regulation 17.1, GNA once granted can be relinquished, in full or in parts, with a notice of six months (subject to clause (f) of this Regulation) to the Nodal Agency, along with a fee of fifty lac rupees (which shall be adjusted from the relinquishment charges) as per following:

(a) For an entity covered under clause (i) of Regulation 17.1 of these regulations, STU may relinquish effective GNA on behalf of identified intra-State entity. The relinquishment charges after effectiveness of GNA shall be equal to 18 times the transmission charges payable by such intra-State entity for the last billing month under the Sharing Regulations, corresponding to the relinquished quantum.

(b) For an entity covered under clauses (ii) to (v) of Regulation 17.1 of these regulations, the relinquishment charges after effectiveness of GNA shall be equal to 18 times, the transmission charges payable by such entity for the last month under the Sharing regulations, corresponding to the relinquished quantum:

Provided that, if the balance period of GNA is less than 18 months, the relinquishment charges shall be equal to the number of balance months times the transmission charges payable by such entity for the last month under the Sharing Regulations, corresponding to the relinquished quantum:

Provided further that the subsisting Conn-BG1, Conn-BG2 and Conn-BG3, if any, shall be returned on payment of relinquishment charges.

(b-i) For an entity covered under clauses (i) to (v) of Regulation 17.1 of these regulations, if GNA is relinquished prior to the date of effectiveness of GNA, Conn-BG1, Conn-BG2 and Conn-BG3 shall be encashed corresponding to relinquished quantum,

wherever available, along with the monthly transmission charges for the period of shortfall in notice period prior to effectiveness of GNA for quantum of GNA relinquished:

Provided that for an entity that has not furnished any Conn-BG, shall pay an amount equal to Rs 2 lac/MW, if GNA is relinquished prior to the date of effectiveness of GNA along with monthly transmission charges for the quantum of GNA relinquished for the period shortfall in notice period prior to the effectiveness of GNA:

Provided further that monthly transmission charges shall be the transmission charges per MW per month payable by the State (where such entity is located) under the Sharing Regulations for the month in which relinquishment is requested by such entity.

(c) Relinquishment charges received under clauses (a) and (b) of this Regulation shall be used for reducing Monthly Transmission Charges under the Sharing Regulations.

(d) On relinquishment of full quantum of GNA by entity covered under clause (iii) of Regulation 17.1 of these regulations, such entity shall be disconnected from the grid.

(e) Relinquishment charges shall be paid one month prior to effective date of relinquishment failing which relinquishment shall not be effective.

(f) For an entity covered under clauses (i) to (v) of Regulation 17.1 of these regulations, which has been granted GNA (with augmentation), i.e, where effectiveness of GNA is contingent upon commissioning of augmentation, if GNA is relinquished prior to the date of effectiveness of GNA, the notice period for such relinquishment prior to effective date of GNA shall be one year. All other terms and conditions, including payment of Rs 50 lac along with notice, shall be applicable as per heading Regulation 25.1 and subclauses (a) to (e) of Regulation 25.1 of these regulations.

25.2. In case an intra-State entity including a distribution licensee having GNA covered under clause (i) of Regulation 17.1, substitutes GNA with GNA under clause (ii) of Regulation 17.1, GNA for such intra-State entity shall be reduced from the total GNA of STU as held under clause (c) of Regulation 22.1, for the quantum so substituted and for such substituted period.

25.3 Entity covered under clause (vi) of Regulation 17.1 shall be governed in terms of Regulation 24 in case of relinquishment of GNA.

25.4. The transmission charges for the last billing month (prior to date of notice for such relinquishment) under the Sharing Regulations to be considered for the purpose of relinquishment charges under Regulation 25.1 of these regulations shall be the transmission charges calculated under clause (1)(a) of Annexure-III to the Sharing Regulations.

CHAPTER 6
Temporary General Network Access

26. Eligibility for Temporary GNA

26.1. The following entities shall be eligible as Applicants to apply for T-GNA to ISTS:

(a) As buyers,

(i) Distribution licensee directly connected to ISTS;

(ii) Bulk consumer directly connected to ISTS;

(iii) A buying entity connected to intra-State transmission system or to distribution system connected to such intra-state transmission system;

(iv) Generating station including REGS for meeting its auxiliary consumption or start-up power or for meeting its supply obligations in terms of clause (3) of Regulation 6 of the Power Market Regulations;

(v) Captive generating plant;

(vi) Standalone ESS;

(vii) REGS for drawal during non-generation hours.

(b) Trading licensee on behalf of (i) buyer(s) covered under clause (a) of this Regulation, or (ii) an injecting entity or ESS connected to an intra-State transmission system or distribution system for the purpose of injection into ISTS, or (iii) an entity covered under clause (e) of this Regulation.

(c) Power exchange for collective transactions or bilateral transactions on behalf of (i) buyer(s) covered under clause (a) of this Regulation, and (ii) trading licensee(s) engaged in cross border trade of electricity in terms of the Cross Border Regulations for injection into or drawal from the Indian grid, or (iii) an injecting entity or ESS connected to an intra-State transmission system or distribution system for the purpose of injection into ISTS, or (iv) an entity covered under clause (e) of this Regulation.

(d) An injecting entity or ESS connected to an intra-State transmission system or distribution system and seeking T-GNA for the purpose of injection into ISTS:

Provided that in case of non-readiness of the intra-State transmission system, an injecting entity which has been allowed Connectivity both with inter-State and intra-State transmission systems, may seek T-GNA for the injection of power for quantum beyond the Connectivity granted to the inter-State transmission system. Such an entity shall submit the NOC from the concerned STU along with such T-GNA application to the Nodal

Agency. The Nodal agency shall grant such T-GNA based on the availability of the evacuation capacity in ISTS.

(e) An entity covered under Regulation 4.7 or Regulation 5.11 of these regulations with solar hour access or non-solar hour access may seek T-GNA for the purpose of injection of power, as under:

(i) An entity with solar hour access may seek T-GNA for injection during non-solar hours for a quantum more than that is already permitted for non-solar hours (with solar hour access under GNA).

(ii) An entity with non-solar hour access may seek T-GNA for injection during solar hours.

(iii) The T-GNA under sub-clauses(i) and (ii) of this clause shall be subject to the condition that the total schedule shall be within the Connectivity quantum at the point of connection to ISTS.

26.2. A GNA grantee shall be eligible to apply for T-GNA over and above the GNA granted to it, as per eligibility under clause (a) of Regulation 26.1 this Regulation.

26.3. The T-GNA applications shall be applied and processed through single window electronic platform, namely, National Open Access Registry (NOAR).

26.4. Entities covered under clause (a) of Regulation 26.1 of these regulations may apply for T-GNARE:

Provided that T-GNARE shall be subject to same terms and conditions as T-GNA except for the purposes specified under this Regulation and clause (2) of the Regulation 13 of the Sharing Regulations:

Provided further that if the entity covered under this Clause intends to draw power from the sources other than the sources specified in clause (2) of the Regulation 13 of the Sharing Regulations, it may:

(a) get such power scheduled under T-GNARE with payment of transmission charges @ Transmission deviation rate in accordance with Sharing Regulations; or

(b) it may convert full T-GNARE into T-GNA by making an application to the Nodal Agency.

26.5. The entities covered under Regulation 26.4 of these regulations may apply for additional GNARE or T-GNARE, in case their drawal requirement is more than quantum of T-GNARE. An entity having T-GNARE shall not be eligible to obtain GNA or T-GNA, however it may convert its T-GNARE into T-GNA as per provisions of Regulation 26.4.

26.6. An entity which is a T-GNA grantee shall not be eligible to obtain GNARE or T-GNARE. Such an entity may seek additional GNA or T-GNA for additional drawal requirement.

26.7. NLDC shall furnish a report by May end every year based on the quantum of T-GNA obtained by entities for the last financial year and suggest if any limits on the quantum of T-GNA are required to be introduced for different types of entities.

27. National Open Access Registry (NOAR)

27.1. NOAR shall:

(i) Provide the audit trail of T-GNA applications;

(ii) Provide an interface with the software of the RLDCs and SLDCs for processing T-GNA applications;

(iii) Provide an interface with the Power Exchange(s) for validation of standing clearance and processing of intra-day, day ahead contingency, term-ahead, day-ahead and real time transactions;

(iv) Provide a payment gateway for making payments related to T-GNA;

(v) Provide Dash Board facility with real time information to RLDCs and SLDCs and act as a repository of information related to T-GNA including standing clearance issued by RLDCs and SLDCs, availability of transmission corridor, pending applications, and T-GNA granted and rejected;

(vi) Facilitate generation of periodic reports for market monitoring and surveillance; and

(vii) Facilitate any other functions, as directed by the Commission from time to time.

27.2. NLDC shall be responsible for developing and maintaining NOAR and issue the Detailed Procedure for T-GNA issued in accordance with Regulation 39.2 to operationalize NOAR.

28. Application for grant of T-GNA

28.1. T-GNA may be applied for any period from 1 (one) time block and up to 11 (eleven) months.

28.2. On-line application for grant of T-GNA to the Nodal Agency for a specified quantum and specified time period shall be accompanied by a non-refundable processing fee of Rupees five thousand (Rs.5000/-).

28.3. An auto-generated acknowledgement for receipt of online application shall be issued. The acknowledgement shall have time and date of receipt of the application and shall be taken as the day (D) of the application for grant of T-GNA.

28.4. Application for grant of T-GNA may be made under any of the following categories:

A. For bilateral transactions

(a) Advance application for grant of T-GNA: Application made on the (D) day for grant of T-GNA starting on or after the (D+3) day, which may fall either in the same month as the (D) day or in the subsequent month.

(b) Exigency application for grant of T-GNA: Application made on (D) day for grant of T-GNA with scheduling for (S) day, which may be (D) day or (D+1) day or (D+2) day, with a minimum start time of 7 (seven) time blocks unless specified otherwise in the Grid Code:

Provided that the Exigency application for grant of T-GNA shall be made for any time block(s) between 0000 hrs to 2400 hrs of the (S) day.

B. For collective transactions

Application shall be made by a power exchange as stipulated in the Detailed Procedure for T-GNA issued in accordance with Regulation 39.2.

28.5. Application for grant of T-GNA for a bilateral transaction shall contain the following:

(a) Advance application category:

(i) Quantum of T-GNA in MW;

(ii) Start time of T-GNA in terms of time-block and date;

(iii) End time of T-GNA in terms of time-block and date;

(iv) Point of injection, if available, or in the absence of the point of injection, the target injection region;

(v) Point of drawal;

(vi) Standing Clearance of SLDC under whose jurisdiction the point of drawal is located, in case the buyer is an intra-State entity and;

(vii) In case the seller is an intra-State entity and the point of injection is available, Standing Clearance of SLDC under whose jurisdiction the point of injection is located:

Provided that in case the point of injection and corresponding Standing Clearance of SLDC under whose jurisdiction the point of injection is located is not available at the time of making the application, the same shall be submitted along with the scheduling request in terms of Regulation 33 of these regulations;

(viii) In case the seller is a regional entity and the point of injection is not available at the time of making the application, the point of injection shall be submitted along with the

scheduling request in terms of Regulation 33 of these regulations.

(b) Exigency application category:

(i) Contracted quantum of power (MW) to be scheduled at point of injection;

(ii) Start time of T-GNA in terms of time-block and date;

(iii) End time of T-GNA in terms of time-block and date;

(iv) Point of injection;

(v) Point of drawal;

(vi) Standing Clearance of SLDCs under whose jurisdiction the point of drawal and point of injection are located, in case the buyer or the supplier is an intra-State entity, as applicable.

(vii) Copy of the contract for sale and purchase of power

28.6. Application for grant of T-GNA, under bilateral transactions, shall contain the following declarations by the Applicant:

(a) That necessary infrastructure for time-block wise metering and accounting in accordance with the provisions of the Grid code and appropriate communication system in accordance with the provisions of the Communication Regulations are in place for the point of drawal and point of injection, if available.

(b) That at the time of making of the Advance application for T-GNA, if the point of injection has not been identified, availability of necessary infrastructure for time-block wise metering and accounting in accordance with the provisions of the Grid code, appropriate communication system in accordance with the provisions of the Communication Regulations for the point of injection and, the Standing Clearance of SLDC, in case the seller is an intra-State entity, under whose jurisdiction such point of injection is located, shall be submitted along with the scheduling request in terms of Regulation 33 of these regulations.

(c) That the Applicant indemnifies the Nodal Agency at all times from any and all claims, actions and all other obligations by or to third parties arising out of or resulting from the transactions under T-GNA.

(d) That there is a valid contract for the proposed scheduling:

Provided that in case of Advance application for T-GNA, the declaration that there is a valid contract for the proposed scheduling shall be submitted, if not already submitted at the time of making application for T-GNA, along with the scheduling request in terms of Regulation 33 of these regulations.

28.7. Application for grant of T-GNA for collective transactions by a power exchange shall contain Regional entity-wise injection or drawal (in MW) for each block.

28.8. The application fees in case of rejection of application for T-GNA shall be forfeited.

29. Processing of applications for grant of T-GNA by Nodal Agency

29.1. T-GNA shall be granted within the Available Transfer Capability (ATC) on the ISTS after accounting for GNA of the GNA grantees.

29.2. The GNA grantees shall have priority over the T-GNA grantees for use of the ISTS.

29.3. Advance applications for T-GNA shall be considered on first-come-first-served basis and shall be processed latest by 23.59 hrs of the (D+1) day, 'D' being the date of making the application.

29.4. Exigency applications for T-GNA with the schedule for (S) day shall be processed as under:

(a) Applications received till 1300 hrs of (S-1) day shall be processed after 1300 hrs on (S-1) day on first-come-first-served basis, and shall be finalised by 1400 hrs of (S-1) day.

(b) Applications received after 1300 hrs of (S-1) day or in the (S) day shall be processed within 4 time blocks, on first-come-first-served basis.

29.5. T-GNA for collective transactions under day ahead market shall be processed by 1300 hrs of (S-1) day.

29.6. T-GNA for collective transactions under real time market shall be processed within a time block.

29.7. The Nodal Agency shall verify the following:

(A) In case of intra-State entity:

(i) In case buyer is an intra-State entity, Standing Clearance from SLDC under whose jurisdiction the point of drawal is located, confirming (a) existence of infrastructure necessary for time-block wise energy metering and accounting in accordance with the provisions of the Grid code, (b) appropriate communication system in accordance with the provisions of the Communication Regulations and (c) availability of transmission capacity in the intra-State network;

(ii) In case the seller is an intra-State entity and the point of injection is available, Standing Clearance from SLDC under whose jurisdiction the point of injection is located, confirming (a) existence of infrastructure necessary for time-block wise energy metering and accounting in accordance with the provisions of the Grid code, (b) appropriate communication system in accordance with the provisions of the Communication

Regulations and (c) Availability of transmission capacity in the intra-State network;

(iii) Available Transfer Capability (ATC) on the ISTS;

(iv) Declarations as provided in Regulation 28.6, as applicable, have been furnished.

(B) In case of Regional entity:

(i) In case the buyer (point of drawal) is a regional entity, confirmation through the RLDC under whose jurisdiction such point of drawal is located:

(a) existence of infrastructure necessary for time-block wise energy metering and accounting in accordance with the provisions of the Grid code and;

(b) appropriate communication system in accordance with the provisions of the Communication Regulations.

(ii) In case the seller is a regional entity having point of injection under regional control area, confirmation through the RLDC under whose jurisdiction such point of injection is located:

(a) existence of infrastructure necessary for time-block wise energy metering and accounting in accordance with the provisions of the Grid code; and

(b) appropriate communication system in accordance with the provisions of the Communication Regulations in force.

(iii) Available transfer capability (ATC) on ISTS.

(iv) Declarations as provided in Regulation 28.6, as applicable, have been furnished.

30. Grant of T-GNA

30.1. NLDC or the nodal RLDC, as the case may be, shall convey the grant or otherwise of T-GNA to the Applicant as per timelines stipulated in Regulation 29 of these regulations. In the event of rejection of application for grant of T-GNA, NLDC or the nodal RLDC, as the case may be, shall give reasons for such rejection to the Applicant in writing.

30.2. In the event T-GNA as applied for, cannot be granted for full quantum and full period as sought in the application, in view of constraints in transmission system, the application shall be rejected:

Provided that in case the Applicant has given consent in its application that T-GNA for part quantum or part period or both may be granted to it, T-GNA for such part quantum and part period or both shall be granted as per available transmission capacity.

31. Standing Clearance for grant of T-GNA

31.1. The application for Standing Clearance from SLDC, for grant of T-GNA, shall be made online for a specified quantum and specified period.

31.2. Where the existence of necessary infrastructure and availability of surplus transmission capacity in the intra-State transmission network have been established, the concerned SLDC shall issue Standing Clearance within three (3) working day of receipt of such application:

Provided that when application for Standing Clearance has been made for the first time by an entity, the concerned SLDC shall issue Standing Clearance to the Applicant, within seven (7) working days of receipt of the application.

31.3. In case the concerned SLDC refuses to issue Standing Clearance on the grounds of non-existence of necessary infrastructure or unavailability of surplus transmission capacity in intra-State transmission network, such refusal shall be communicated to the Applicant through NOAR within the period of three (3) working days or seven (7) working days, as the case may be, from the date of receipt of the application along with reasons for such refusal:

Provided that where the concerned SLDC has not communicated approval or refusal of application for Standing Clearance within the period of three working days or seven working days, as the case may be, the Standing Clearance shall be deemed to have been granted at the end of the next day after expiry of such period of three working days or seven working days, as the case may be, for a period for which such Standing Clearance was applied for or a period of 7 days, whichever is lower.

31.4. The T-GNA Grantee to whom the Standing Clearance has been issued in terms of Regulation 31.2 or deemed to have been issued in terms of Regulation 31.3, shall bid in the power exchange(s) in such a manner that the aggregate quantum in each time block for all the bid(s) under bilateral transactions and collective transactions shall not exceed the quantum of Standing Clearance:

Provided that if the aggregate quantum of bid(s) in the power exchange(s) under bilateral transactions and collective transactions by a T-GNA grantee exceeds the quantum of the Standing Clearance in any time block, NLDC shall debar such T-GNA grantee from participating in bilateral and collective transactions for a period of seven (7) days under intimation to the concerned SLDC;

Provided further that the list of such T-GNA grantees debarred in terms of the above proviso shall be displayed on NOAR.

31.5. The concerned SLDC may revise the quantum or period of the Standing Clearance issued in respect of any T-GNA grantee only in case of constraints in transmission system or in the interest of secure grid operation.

32. Revision of T-GNA

32.1. T-GNA granted under Exigency application category or under Advance application category for a period not exceeding one month cannot be revised.

32.2. T-GNA granted under Advance application category for a period of more than one month may be reduced for the balance period with a prior notice of one (1) month by the T-GNA grantee:

Provided that applicable T-GNA charges for the quantum of T-GNA granted shall be payable for the notice period of one (1) month.

33. Scheduling request for power under T-GNA

33.1. Advance application category:

(a) Scheduling request by T-GNA grantees under Advance application category shall be made on day ahead basis before the opening of bidding window for collective transactions under day ahead market, as per provisions of the Grid Code.

(b) In case the seller is an intra-State entity having point of injection under state control area, the scheduling request shall be accompanied by Standing Clearance in terms of sub clause (vii) of Clause (a) of Regulation 28.5 of these regulations.

(c) In case the seller is an regional entity having point of injection under regional control area, the point of injection shall be furnished in terms of sub-clause (viii) of clause (a) of Regulation 28.5 of these regulations.

(d) The scheduling request shall be accompanied by a declaration that there is a valid contract, in terms of Proviso to clause (d) of Regulation 28.6 of these regulations, along with a copy of contract for sale and purchase of power.

33.2. T-GNA granted under Exigency application category shall be considered as scheduled, which cannot be revised.

33.3. T-GNA grantee under Advance application category may request to schedule power upto its T-GNA quantum at the time of making scheduling request, before the opening of bidding window for collective transactions under day ahead market for the next day:

Provided that in case such T-GNA grantee does not schedule power up to its T-GNA quantum at the time of making scheduling request, the unutilised quantum of T-GNA shall be released for collective transactions under day ahead market, schedule revision by GNA grantees, Exigency applications for T-GNA and collective transactions under real time market in terms of Regulation 36 of these regulations;

34. Transmission charges for T-GNA

34.1. Transmission charge rate for T-GNA, in Rs./MW/time block, for a State shall be published for each month by the Implementing Agency in terms of the Sharing Regulations.

34.2. Transmission charges for T-GNA, in case of bilateral and collective transactions, shall be payable only at point of drawal, as per the last published Transmission charge rate for T-GNA for the State where such point of drawal is located:

Provided that under collective transactions, transmission charges for T-GNA shall be payable for drawal schedules more than GNA quantum or T-GNA quantum or both, as applicable.

Explanation: In order to determine whether drawal schedule was more than GNA quantum or T-GNA quantum or both in case of collective transaction, SLDC shall furnish to NLDC, intra-state entity-wise detail of schedule under GNA or T-GNA, as the case may be. NLDC shall issue power exchange wise and entity-wise segregation of payable T-GNA charges.

34.3. The transmission charges and transmission losses for T-GNA shall not be revised with retrospective effect.

34.4. Payment of transmission charges for T-GNA:

(a) Transmission charges for T-GNA under Advance application category shall be deposited by the T-GNA grantee with the Nodal Agency as under:

(i) For T-GNA up to one (1) month - within three (3) working days of grant of T-GNA:

Provided that where T-GNA is starting within next 3 working days, transmission charges for T-GNA shall be deposited before the start date of T-GNA;

(ii) For T-GNA for more than 1 month - charges for the first month, within three (3) working days of grant of T-GNA but before the start date of T-GNA and charges for each subsequent month including part thereof, if any, on rolling basis, one month in advance.

(b) Transmission charges for T-GNA under Exigency application category shall be deposited along with the application. In case, the Exigency application is approved for part of the applied quantum or part of the applied period or is rejected, the corresponding transmission charges shall be returned by the next day from the date of approval or rejection:

Provided that the applicant may opt for keeping the excess transmission charges with the Nodal Agency to be adjusted against future T-GNA applications.

(c) Under collective transactions, the power exchange shall deposit the transmission charges for T-GNA with the Nodal Agency by the 2400 hrs of (D+2) day, (D) being the day of application for grant of T-GNA:

(c-i) Transmission charges for T-GNA, in respect of bilateral and collective transactions undertaken through power exchanges, for use

of intra-State transmission system shall be settled directly by the power exchange with respective State Load Despatch Centre.

(d) In case any scheduling request under T-GNA is not approved by RLDC on day ahead basis or curtailed for the reasons of transmission constraints or grid security, the transmission charges for such quantum not scheduled or curtailed shall be refunded to the T-GNA grantee by 15th day of the next month.

Provided that non-availability of Standing Clearance shall not be treated as constraint in transmission system.

34.5. In case of default in payment of transmission charges for T-GNA, the T-GNA granted shall be cancelled.

34.6. In case of delay in payment of T-GNA charges under collective transactions, simple interest at the rate of 0.04% for each day of default shall be payable by the power exchange.

34A Operating charges for transactions under T-GNA

34A.1 Operating charges at the rate of Rs 1000 per day or part of the day for Advance T-GNA or Exigency T-GNA under bilateral transaction shall be payable by the applicant to the Host Regional Load Despatch Centre. For a regional entity covered Regulation 4.1 of these regulations, already paying RLDC charges for the installed capacity under the RLDC Fees and charges regulations shall not pay such operating charges for T-GNA for the same installed capacity.

34A.2 In case of collective transactions, NLDC operating charges shall be payable to the respective power exchange by each of the successful buyer and seller on the basis of their energy scheduled (MWh) by NLDC @ Rs 1/MWh subject to a maximum of Rs 200 per day. The NLDC operating charges collected by the power exchanges shall be transferred to NLDC on a daily basis. The Power Exchanges shall provide NLDC with a daily list of successful participants along with their volumes cleared and the NLDC operating charges levied on these successful participants.

Provided that under collective transactions, operating charges shall be payable for drawal schedules more than the GNA quantum or T-GNA quantum or both, as applicable.

Explanation: To determine whether the drawal schedule exceeds the GNA quantum or the T-GNA quantum or both in case of collective transactions, SLDC shall furnish to NLDC, intra-State entity-wise details of the schedule under GNA or T-GNA, as the case may be. NLDC shall issue power exchange wise and entity-wise segregation of payable operating charges under T-GNA for collective transactions.

35. Information about applications under T-GNA

The information related to approvals or rejections of applications of T-GNA, revisions or curtailment of schedules, payment schedules and such other matters, shall be made available through NOAR to

the respective market participants including providing alerts through email or SMS or such other electronic mode of communication.

Chapter 7
Allocation of Transmission Corridor under GNA and T-GNA

36. Allocation of Transmission Corridor

36.1. GNA grantee shall be eligible to schedule power within the GNA granted to it under any contract subject to conditions specified in the Grid Code:

Provided that in case of constraint in the transmission system within the region, the available transmission corridor shall be allocated to the GNA grantees in proportion to their total GNA, and in case of constraint in the transmission system outside the region, the available transmission corridor shall be allocated to the GNA grantees in proportion to their GNA from the outside region and the GNA grantee shall be eligible to schedule power under any contract within such allocated transmission corridor.

36.2. T-GNA grantee under Advance application category, within the T-GNA granted to it, shall be eligible to schedule power under any contract subject to the conditions specified in the Grid Code:

Provided that in case the day ahead scheduling request of T-GNA grantees for full quantum of T-GNA cannot be accommodated due to non-availability of sufficient transmission corridor, scheduling shall be on pro rata basis for T-GNA grantees in proportion to their T-GNA.

36.3. Once the day ahead schedule is finalised for the GNA grantees, schedule for T-GNA grantees under Advance application category of T-GNA shall be finalised over the balance transmission corridor.

36.4. After allocation of transmission corridor to GNA grantees and T-GNA grantees under Advance application category, the balance transmission corridor shall be released for collective transactions under day ahead market.

36.5. After finalisation of collective transactions under day ahead market, Exigency applications for grant of T-GNA received till 1300 hrs of 'S-1' day or such time as specified in the Grid Code, shall be allocated the transmission corridor.

36.6. After the allocation of transmission corridors under Regulations 36.1 to 36.4, the balance transmission corridor may be utilised by GNA grantee by way of revision of schedule, as stipulated in the Grid Code, under any contract within its GNA or under Exigency application category or Real time market based on time stamp for such request.

Chapter 8
Miscellaneous

37. Arrangement for Transition

37.1. If an application for grant of Connectivity or grant of Long term Access or grant of Medium Term Open Access has been made in accordance with the Connectivity Regulations, 2009 and the same is yet to be granted as on the date of coming into effect of these Regulations, the applicant shall have the option of, either (a) to withdraw the application, in which case the application fee and bank guarantee, if any, shall be returned, or (b) to convert the application as an application made under these regulations by complying with the requirements under these regulations, which shall be processed in accordance with these regulations:

Provided that such option shall be exercised by the applicant within one month of coming into effect of these Regulations, failing which the application shall be closed and the application fee and bank guarantee, if any, shall be returned.

37.2. If Connectivity has been granted but Long Term Access has not been granted in accordance with the Connectivity Regulations, 2009 and Connectivity is yet to become effective as on the date of coming into effect of these regulations, the same shall be treated as under:

(a) The entity shall have the option of, either (i) to convert the Connectivity granted under the Connectivity Regulations, 2009 as Connectivity made under these Regulations complying with the requirements under these regulations, or (ii) to surrender such Connectivity.

(b) Such option under clause (a) of this Regulation shall be exercised by the applicant within one month of coming into effect of these Regulations, failing which the Connectivity granted under the Connectivity Regulations, 2009 shall be considered as surrendered.

(c) In case the Connectivity is surrendered in terms of option (ii) of clause (a) of this regulation or clause (b) of this regulation, Conn-BG1 and Conn-BG2, if any, furnished under the Connectivity Regulations, 2009 shall be returned.

Provided that in case the construction of terminal bay has been awarded for implementation under ISTS through CTU, Conn-BG2 furnished under the Connectivity Regulations, 2009 shall be encashed.

(d) In case, the entity exercises the option to convert the Connectivity granted under the Connectivity Regulations, 2009 as Connectivity under these Regulations in terms of option (i) of clause (a) of this regulation, the Nodal Agency shall, within next 30 days, intimate the amount of Conn-BG1, Conn-BG2 and Conn-BG3, to be paid by such entity in terms of Regulation 8 of these regulations, after adjusting bank guarantee, if any, paid by such entity under the Connectivity Regulations, 2009.

(e) Conn-BG1, Conn-BG2 and Conn-BG3 shall be furnished by the entity within two (2) months of intimation under clause (d) of this Regulation.

(f) On furnishing of Conn-BG1, Conn-BG2 and Conn-BG3 under clause (e) of this Regulation, existing agreements between the entity and the Nodal Agency shall be aligned with provisions of Regulation 10of these regulations.

(g) On alignment of existing agreements under clause (f) of this Regulation, the entity shall become Connectivity grantee for all purposes under these regulations.

(h) In case the entity fails to furnish Conn-BG1, Conn-BG2 and Conn-BG3 as intimated by the Nodal Agency in terms of clause (d) of this Regulation,

(i) the Connectivity granted to the entity under the Connectivity Regulations, 2009 shall be revoked by the Nodal Agency and

(ii) Conn-BG1 furnished, if any, under the Connectivity Regulations, 2009 shall be encashed and

(iii) Conn-BG2 furnished, if any under the Connectivity Regulations, 2009, shall be returned:

Provided that in case the construction of terminal bay has been awarded for implementation under ISTS through CTU, Conn-BG2 furnished under the Connectivity Regulations, 2009 shall be encashed.

37.3. If Connectivity and Long Term Access have been granted in accordance with the Connectivity Regulations, 2009 but either both Connectivity and Long term Access are yet to become effective or Connectivity is effective and Long term access is yet to become effective as on the date of coming into effect of these regulations, the same shall be treated as under:

(1) The quantum of Connectivity granted under the Connectivity Regulations, 2009, for which Long term Access has not been granted shall be treated in terms of clause (1) of Regulation 37.6 or Regulation 37.2 depending on whether such Connectivity quantum is effective or not effective.

(2) Where Long term Access has been granted on the existing system, the treatment of such Long term Access and corresponding quantum of Connectivity shall be as under:

(a) The entity shall have the option of, either (i) to convert the Long term Access granted under the Connectivity Regulations, 2009 as GNA under these Regulations, or (ii) to surrender such Long term Access.

(b) Option under clause (a) of this Regulation shall be exercised by the entity within one month of coming into effect of these Regulations, failing which such Long term Access granted under the Connectivity Regulations, 2009 shall be considered as surrendered.

(c) In case the Long term Access is surrendered in terms of option

(ii) of clause (a) of this Regulation or clause (b) of this Regulation, the Application Bank Guarantee, if any, submitted by the entity under the Connectivity Regulations, 2009 shall be returned.

(d) In case, the entity exercises the option (i) of clause (a) of this Regulation to convert the Long term Access granted under the Connectivity Regulations, 2009 as deemed GNA under these Regulations, it shall furnish Conn-BG1 for Rs. 50 lakhs and Conn-BG3 @ Rs. 2 lakh/MW corresponding to such Long term Access quantum within two (2) months of exercising such option. In case any Conn-BG2 has been furnished under the Connectivity Regulations, 2009, the same shall be treated as Conn-BG2 under these regulations. Subsequent treatment of Conn-BG1, Conn-BG2 and Conn-BG3 shall be in terms of Regulations 16.1 to 16.4 of these regulations. Bank Guarantee, if any, furnished by such entity under the Connectivity Regulations, 2009 shall be adjusted:

Provided that for an entity covered under subclauses (i), (ii) and (v) of Regulation 17.1 of these Regulations, Conn-BG1 and Conn-BG3 shall be returned within one month of date of effectiveness of GNA and for an entity covered under Regulation 17.1(iii), Conn-BG1 and Conn-BG3 shall be treated in terms of Regulations 16.5 of these regulations.

(e) On furnishing of Conn-BG1 and Conn-BG3 under clause (d) of this Regulation, the Long term access shall be treated as GNA deemed to have been granted under these regulations and the existing agreements between the entity and the Nodal Agency shall be aligned with provisions of these regulations.

(f) In case the entity fails to furnish Conn-BG1 and Conn-BG3 in terms of clause (d) of this Regulation, the Long term access granted to the entity under the Connectivity Regulations, 2009 shall be considered as surrendered in terms of clause (b) of this Regulation.

(g) The quantum of Connectivity for the quantum of Long term access which has been converted into GNA under clause (e) of this regulation, shall be treated as Connectivity granted under these regulations.

(3) Where Long term Access has been granted with system augmentation, the treatment of such Long term Access and corresponding quantum of Connectivity shall be as under:

(a) The entity shall have the option of, either (i) to convert the Long term Access granted under the Connectivity Regulations, 2009 as GNA under these Regulations, or (ii) to surrender such Long term Access.

(b) Option under clause (a) of this Regulation shall be exercised by the applicant within one month of coming into effect of these Regulations, failing which the Long term Access granted under the Connectivity Regulations, 2009 shall be considered as surrendered.

(c) In case the Long term Access is surrendered in terms of option(ii) of clause (a) or clause (b) of this Regulation, the Construction Bank Guarantee furnished under Connectivity Regulations, 2009 shall be encashed to the extent of estimated cost of ATS has been awarded for implementation (maximum up to value of the bank guarantee already furnished) and balance, if any, shall be returned. The quantum of Connectivity granted under the Connectivity Regulations, 2009 for such quantum of Long term Access which has been surrendered shall be treated as per clause (1) of this regulation.

(d) In case, the entity exercises the option (i) of clause (a) of this Regulation to convert the Long term Access granted under the Connectivity Regulations, 2009 as GNA deemed to have been granted under these regulations, the Construction Bank Guarantee already furnished shall be treated as Conn-BG1 for Rs 50 lakhs and balance as Conn-BG2 under these regulations. In case no construction bank guarantee has been furnished pursuant to signing of PPA and PSA, it shall furnish Conn-BG1 for Rs. 50 lakhs and Conn-BG3 @ Rs. 2 lakh/MW corresponding to such Long term access quantum within two (2) months of exercising the option (i) under clause (a) of this Regulation. In case any Conn-BG2 has been furnished under Connectivity Regulations, 2009, the same shall be treated as Conn-BG2 under these regulations. The Conn-BG1, Conn-BG2 and Conn-BG3 shall be treated in terms of Regulations 16.1 to 16.4 of these regulations:

Provided that for an entity covered under subclauses (i), (ii) and (v) of Regulation 17.1 of these Regulations, Conn-BG1, Conn-BG2 and Conn-BG3 shall be returned within one month of date of effectiveness of GNA and for an entity covered under Regulation 17.1(iii), Conn-BG1, Conn-BG2 and Conn-BG3 shall be treated in terms of Regulations 16.5 of these regulations.

(e) On conversion of Construction bank guarantee as Conn-BG1 and Conn-BG2 or furnishing of Conn-BG1 and Conn-BG3 in terms of clause (d) of this Regulation, as applicable, the Long term Access granted under the Connectivity Regulations, 2009 shall be treated as GNA deemed to have been granted under these regulations. The existing agreements between the entity and the Nodal Agency shall be aligned in line with provisions of these regulations.

(f) In case the entity fails to furnish Conn-BG1 and Conn-BG3 in terms of clause (d) of this Regulation, the Long term access granted to the entity under the Connectivity Regulations, 2009

shall be considered as surrendered in terms of clause (b) of this Regulation.

(g) The quantum of Connectivity for the quantum of Long term access which has been converted into GNA under clause (e) of this Regulation, shall be treated as Connectivity granted under these regulations.

(4) Clauses (2) and (3) of this Regulation shall be applicable ipso facto for intra-state injecting entities who have obtained Long term access to inter-State transmission system.

37.4. If Medium Term Open Access has been granted in accordance with the Connectivity Regulations, 2009, but is yet to become effective as on the date of coming into effect of these regulations, the same shall be treated as under:

(1) Medium Term Open Access granted to an entity covered under Regulation 4.1 of these regulations shall be treated as under:

(a) The entity shall have the option of, either (i) to convert the MTOA granted under the Connectivity Regulations, 2009 as GNA deemed to have been granted under these regulations for the period of MTOA, or (ii) to surrender such MTOA.

(b) Such option under clause (a) of this Regulation shall be exercised by the applicant within one month of coming into effect of these Regulations, failing which the MTOA granted under the Connectivity Regulations, 2009 shall be considered as surrendered.

(c) In case the MTOA granted under the Connectivity Regulations, 2009 is surrendered in terms of option (ii) of clause (a) or clause (b) of this Regulation, the Bank Guarantee furnished for MTOA, if any, shall be returned.

(d) In case, the entity exercises the option (i) of clause (a) of this Regulation to convert the Medium term open Access granted under the Connectivity Regulations, 2009 as GNA under these regulations, it shall furnish Conn-BG3 @ Rs. 2 lakh/MW corresponding to such MTOA quantum within two (2) months of exercising option (i) under clause (a) of this Regulation, which shall be returned after completion of the term of MTOA. In case such entity has furnished any bank guarantee for MTOA, the same shall be adjusted. Such MTOA shall be treated as GNA deemed to have been granted under these regulations till expiry of the of MTOA.

(e) On furnishing of Conn-BG3 under clause (d) of this Regulation, Medium term open Access granted under the Connectivity Regulations, 2009 shall be treated as GNA deemed to have been granted under these regulations. The existing agreements between the entity and the Nodal Agency shall be aligned in line with provisions of these regulations.

(f) In case the entity fails to furnish Conn-BG3 in terms of clause (d) of this Regulation, the MTOA granted to the entity under the Connectivity Regulations, 2009 shall be considered as surrendered in terms of clause (b) of this Regulation.

(g) The Connectivity for the quantum of MTOA granted which has been converted into GNA under clause (e) of this regulation, shall be treated as Connectivity granted under these regulations for such quantum of MTOA, till expiry of the term of MTOA post which the entity may apply for converting its Connectivity granted under the Connectivity Regulations, 2009 as Connectivity granted under these regulations.

(2) Medium Term Open Access granted under the Connectivity Regulations, 2009 to an entity covered under Regulation 17.1 of these regulations, shall be treated as GNA granted to that entity till expiry of the term of Medium Term Open Access, with start date as the date from which such Medium Term Open Access was to become effective.

37.5. Long Term Access or Medium Term open Access granted under the Connectivity Regulations, 2009 which has not become effective, to a trading licensee other than that covered under Regulation 17.1 of these regulations shall be treated as withdrawn and bank guarantee furnished, if any, shall be returned.

37.6. If Connectivity granted in accordance with the Connectivity Regulations, 2009 is effective and Long term Access has either not been granted for any capacity or has been granted for full/part capacity which has become effective as on the date of coming into effect of these Regulations, the following shall apply:

(1) Entities covered under Regulation 4.1 of these regulations, which have not been granted Long Term Access for any capacity or granted Long term access for part of the capacity qua the Connectivity quantum under the Connectivity Regulations, 2009 may apply for additional GNA for balance quantum of Connectivity under Regulation 17.2 of these regulations. The same shall be processed by the Nodal Agency as under:

(a) In case additional GNA as applied for under Regulation 17.2 can be granted on existing transmission system, the Nodal Agency shall grant such additional GNA on furnishing Conn-BG3 @ Rs.2 lakh/MW. Conn-BG3 shall be returned within one week after expiry of one year from the date of effectiveness of GNA or in accordance with Regulation 16.2 of these regulations, whichever is later.

Provided that in case connectivity is relinquished in terms of Regulation 24.1 of these regulations, subsisting Conn-BG3 shall be encashed.

(b) In case ATS is required for granting such additional GNA, the application shall be processed in accordance with Regulation 8.3 of these regulations. Such additional GNA shall be granted on

furnishing of Conn-BG2. The Conn-BG1 shall be returned within 30 days of declaration of commercial operation of capacity for which additional GNA has been granted. Conn-BG2 shall be returned within one week after expiry of one year from the date of effectiveness of GNA or in accordance with Regulation 16.2 of these regulations, whichever is later.

Provided that where only some of the transmission elements of the ATS have achieved COD before the COD of the ATS and the Connectivity grantee seeks part effectiveness of its GNA, the Nodal Agency shall make such part GNA effective, subject to availability of transmission system.

Provided also that after the GNA has been granted by the Nodal Agency but yet to become effective, such entity shall be eligible to get its power scheduled partly or fully of the quantum of GNA sought for, subject to availability of transmission system by treating such access as deemed T-GNA and shall not be required to pay T-GNA charges.

Provided that in case connectivity is relinquished in terms of Regulation 24.1, subsisting Conn-BG2 shall be encashed in terms of Regulation 24.2 of these regulations.

(2) Entities covered under Regulation 4.1 of these regulations which have been granted Long Term Access to the target region, shall furnish Conn-BG3 @ Rs. 2 lakh/MW. On furnishing such Conn-BG3, these entities shall be treated as Connectivity grantee under these regulations having GNA corresponding to such Long term access. Conn-BG3 shall be returned within one week after expiry of one year from the date of effectiveness of GNA or in accordance with Regulation 16.2 of these regulations, whichever is later.

Provided that in case Connectivity is relinquished in terms of Regulation 24.1 of these regulations, subsisting Conn-BG3 shall be encashed.

37.7. If Long Term Access granted to entities covered under Regulation 17.1 of these Regulations, in accordance with the Connectivity Regulations, 2009 has become effective it shall be considered as part of GNA deemed to have been granted to the concerned entities under Regulation 18.1.

37.8. Where Medium term open access granted, in accordance with the Connectivity Regulations, 2009 has become effective as on the date of coming into effect of these Regulations, such open access shall be treated as under:

(a) For entities covered under Regulation 4.1 of these regulations, GNA corresponding to such Medium term open access shall be deemed to have been granted to such entity, till the expiry of the such Medium Term Open Access.

Provided that such entity may apply for GNA under Regulation 17.2 of these regulations.

(b) Medium Term Open Access granted to the entities covered under Regulation 17.1 of these regulations, shall be considered as part of GNA deemed to have been granted to the concerned entities. The corresponding quantum shall be considered as deemed GNA for entity covered under Regulation 4.1 of these regulations (including generating stations connected to intra-State transmission system), for the period of MTOA with whom the entity under Regulation 17.1 has entered into PPA.

(c) Medium Term Open Access granted to a Trading licensee, other than for cross border trade of electricity in terms of the Cross Border Regulations, shall be considered as part of GNA deemed to have been granted to the concerned grid connected entity(ies) under Regulation 17.1 and for entities under Regulation 4.1 (including generating stations connected to intra-State transmission system) for the period of such Medium Term Open Access.

Provided that settlement of transmission charges inter-se between such trading licensee and the concerned grid connected entity(ies) shall be made in terms of the existing agreement between them or as may be mutually agreed.

37.9. Short Term Open Access:

(a) On the date of coming into effect of these Regulations, Short Term Open Access granted in accordance with the Open Access Regulations shall be treated as T-GNA under Exigency application category, granted for the term of such Short Term Open Access.

(b) On the date of coming into effect of these Regulations, Short Term Open Access applications under the Open Access Regulations pending with RLDC or NLDC shall be closed.

37.10. Transition provisions in respect of the third amendment of these regulations:

(a) If an application for grant of Connectivity or grant of GNA has been made under these regulations prior to the effectiveness of the third amendment, but an in-principle grant of Connectivity or grant of GNA has not been issued as on the date of coming into effect of these regulations, such applications shall be processed in accordance with the third amendment. In case any additional detail is required to be furnished under the third amendment, or a modification of the application is required to be carried out, such entities shall furnish the same within a period of one month from the coming into effect of these regulations:

Provided that if an application for grant of Connectivity has been made by an entity covered under clause (a) of Regulation 5.8(xi) of these regulations, where Installed capacity is more than the LOA or PPA quantum and application based on LOA or PPA has been made at single location or multiple locations and intimation for in-principle grant of such Connectivity has not been issued

by the Nodal Agency as on the date of coming into effect of third amendment of these regulations, the applicant, within one month shall request the Nodal Agency to convert the application as an application under third amendment of these regulations and submit the modified application, failing which the Nodal Agency shall process the application in accordance with the provisions under third amendment of these regulations, and in case the connectivity has been applied for multilocation based on one LoA or PPA, Nodal Agency shall grant Connectivity for the location where the Installed capacity is highest.

(b) For the cases where an in-principle grant of Connectivity has been intimated but the final grant of Connectivity is yet to be issued, as on the date of coming into effect of the third amendment to these regulations, they shall be treated as under:

(i) For cases covered under Regulation 7.1 and 7.2 (Augmentation without ATS) of these regulations, where the Applicant has furnished the Conn-BG1, Conn-BG2 and Conn-BG3, as applicable, the Nodal Agency shall issue a final grant of Connectivity and shall sign the Connectivity Agreement in accordance with the provisions under third amendment of these regulations. If the Conn-BG1, Conn-BG2 and Conn-BG3, as applicable have not been furnished, the same shall be furnished in terms of the third amendment for further processing of the application as per the third amendment.

(ii) For cases covered under Regulation 7.2 of these regulations (augmentation with ATS), where all applicable Conn-BGs have been furnished by the Applicant, the Nodal Agency shall issue final grant of Connectivity and shall sign the Connectivity Agreement in accordance with the provisions under the third amendment of these regulations.

(iii) For cases covered under Regulation 7.2 of these regulations (augmentation with ATS), where all applicable Conn-BGs have not been furnished by the Applicant, the Nodal Agency within 15 days of notification of these regulations shall intimate the amount of Conn-BGs to be furnished by the Applicant, such Conn-BGs shall be furnished by the Applicant within one month of intimation of the Nodal Agency. On furnishing of all applicable Conn-BGs by the Applicant, the Nodal Agency shall issue the final grant of Connectivity and shall sign the Connectivity Agreement in accordance with the provisions of the third amendment of these regulations.

(c) If an application for grant of Connectivity has been made by an entity covered under clause (a) of Regulation 5.8(xi) of these Regulations on the basis of LOA, such entity shall furnish the status of signing of PPA for such LOA quantum to the Nodal Agency (along with date of SCOD pursuant to such PPA for the purpose of Regulation 11A and 24.6 of these regulations), within

a period of one month from date of effectiveness of third amendment, failing which the Connectivity shall be revoked. In case a PPA has been signed subsequently, the entity shall be mandated to inform the Nodal Agency about the signing of the PPA, within a period of one week from signing of such PPA along with the date of SCOD pursuant to such PPA for the purpose of Regulation 11A and 24.6 of these regulations.

(d) The entity which has already made an application and whose application is in process or has been granted approval by the Nodal Agency under Regulation 5.2 of these Regulations, prior to the date of effectiveness of these amendments, and where such additional capacity has not achieved COD, shall comply with the following:

(i) The entity shall furnish the scheduled date of commercial operation for such additional capacity, within a period of one month from the date of effectiveness of these regulations:

Provided that SCOD for such additional generation capacity shall not be later than the timeline specified in sub-clause (g) of Regulation 5.2 of these regulations, where such timeline shall start from the date of effectiveness of these amendments or date of in-principle grant by the Nodal Agency, whichever is later.

(ii) The entity shall furnish Conn-BG1, and Conn-BG3 as provided in sub-clause (e) of Regulation 5.2 of these regulations, within the timeline as stipulated in sub-clause (e) of Regulation 5.2 of these regulations or two months from the date of effectiveness of this Regulation, whichever is later, failing which approval for such additional generation capacity shall be revoked.

(iii) The entity shall furnish documents required as per Regulation 5.8(xi) of these regulations as provided in sub-clause (h) of Regulation 5.2 of these regulations, within two months from the date of effectiveness of this Regulation failing which approval for such additional generation capacity shall be revoked.

(iv) Entity shall specify the maximum drawal required from the grid for such additional capacity (for the purpose of charging power for storage), within the quantum of Connectivity, which shall be processed by the Nodal Agency based on available margins or with augmentation, as the case may be. In case augmentation is required to allow such additional drawal within the quantum of Connectivity, the entity may be required to furnish Conn-BG2 in accordance with Regulation 8 of these regulations, as intimated by the Nodal Agency.

(e) An REGS with storage, which have already applied for Connectivity or are connected to the Grid as on date of effectiveness of these regulations, shall be eligible to make an application to the Nodal Agency seeking maximum quantum of injection and maximum quantum of drawal requirement (for purpose of charging power for storage) from the Grid within the quantum of Connectivity applied for or granted, as the case may be, which shall be processed by the Nodal Agency within a period of 60 days from the date of application. For drawal of start-up power or auxiliary power, the transmission charges under T-GNA or TDR shall be payable by such entity in accordance with the Sharing Regulations.

(f) An entity covered under Regulation 4.1 of these regulations and which is yet to achieve CoD for full quantum of Connectivity as on date of effectiveness of third amendment, within two weeks of the effectiveness of third amendment to the GNA Regulations shall submit the details of the promoters and the shareholding pattern of its Company to the Nodal Agency, failing which the Nodal agency shall revoke the Connectivity within one week after expiry of such two weeks, under intimation to the such applicant. Any change in the details of the promoters and the shareholding pattern of the Company post the effectiveness of these regulations shall be considered for the purpose of Regulation 11A(6) of these regulations.

(g) RPPD where the generation capacity within such RPPD is yet to achieve Commercial operation for the quantum totaling to Connectivity capacity, shall furnish the scheduled date of commercial operation of the generating station under the Renewable Power Park within 3 months of effectiveness of these regulations, failing which firm start date of connectivity for such RPPD shall be taken as SCOD and accordingly Regulation 24.6 of these regulations shall be made applicable on such SCOD.

(h) Entities who have been granted Connectivity based on the LOA or PPA and who have already achieved Commercial shall furnish the land documents of the project within a period of one month from the date of effectiveness of these regulations. The Nodal Agency shall map such land documents and ensure that such land documents are not furnished by any other Applicant while seeking new Connectivity or change in land parcel.

37.11. Transition provisions in respect of the fourth amendment regulations:

(a) For cases covered under Regulation 3.10, where such 45days from the date of intimation of final grant of Connectivity (covered under Regulation 3.10(a) or 30 days after lapse of two years from the date of intimation of in-principle grant of Connectivity (covered under Regulation 3.10(c)), have already elapsed, such entities shall be eligible to seek full withdrawal of Connectivity quantum within a period of 30 days from the date of effectiveness of the fourth amendment.

(b) For the cases where one year from the declaration of CoD is over as on the date of effectiveness of the fourth amendment to these regulations, the Nodal Agency, within one month of effectiveness of this Regulation, shall return the subsisting Conn-BG2 and Conn-BG3 for the corresponding generation capacity which has been declared under commercial operation, subject to clearing the dues of transmission charges, in terms of the Sharing Regulations, if any.

(c) If the additional GNA has been granted under clauses (1)(a) and (1)(b) of Regulation 37.6 of these regulations, and one year from the date of effectiveness of the GNA is over as on the date of effectiveness of the fourth amendment regulations, the Nodal Agency, within one month of effectiveness of this Regulation, shall return the subsisting Conn-BG2 and Conn-BG3, as the case may be, subject to clearing the dues of transmission charges in terms of the Sharing Regulations, if any.

(d) For the cases, where the application for grant of Connectivity have been submitted to the Nodal Agency prior to the effectiveness of the fourth amendment regulations and the same are covered under clause (a) of Regulation 6.3 of these regulations, such application(s) shall be treated in terms of the Detailed Procedure notified under clause (c) of Regulation 6.3 of these regulations.

(e) For the cases where the entity has been issued in-principle or final grant of connectivity prior to the effectiveness of the fourth amendment regulations and the same are covered under clause (b) of Regulation 6.3 of these regulations, such application(s) shall be treated in terms of Detailed Procedure notified under clause (c) of Regulation 6.3 of these regulations.

(f) For the case where the entity is covered under clause (xi)(a) of Regulation 5.8 of these regulations and where the last date of furnishing of Financial Closure Documents under clause (2) of Regulation 11A of these regulations falls within two months of the date of effectiveness of the fourth amendment to these regulations but the duration of 6 months prior to the SCOD as per LoA or SCOD or extended SCOD as per PPA falls beyond these two months, such entity shall be given additional two months beyond the last date as per clause (2) of Regulation 11A of these regulations for furnishing of the Financial Closure Documents.

38. Curtailment

38.1. When for the reason of transmission constraints or in the interest of grid security, as per the provisions in the Grid Code, it becomes inevitable to curtail power flow on a transmission corridor, the transactions already scheduled may be curtailed by the Regional Load Despatch Centre as per the following provisions:

(a) Transactions under T-GNA shall be curtailed first followed by transactions under GNA.

(b) Within transactions under T-GNA, bilateral transactions shall be curtailed first followed by collective transactions under day ahead market followed by collective transactions under real time market.

(c) Within bilateral transactions under T-GNA, curtailment shall be on pro rata basis based on T-GNA.

(d) Within transactions under GNA, curtailment shall be on pro rata basis based on GNA.

39. Detailed Procedure

39.1. Nodal Agency, i.e., CTU shall issue the 'Detailed Procedure for Connectivity and GNA' in line with these regulations, including the following formats after stakeholders' consultation within a period of 3 months of notification of these regulations and submit the same for information of the Central Commission:

(a) Affidavit by the applicant as referred to in Regulation 5.8;

(b) Application for Connectivity as referred to in Regulation 5.8;

(c) Application for utilization of Connectivity under Regulation 5.2;

(d) Approval for utilization of Connectivity under Regulation 5.2;

(e) Intimation for in-principle grant of Connectivity as referred to in Regulations 7.1 and 7.2;

(f) Intimation of details under clause (b) of Regulation 8.3;

(g) Format for Conn-BG1,Conn-BG2 and Conn-BG3 under Regulation 8;

(h) Intimation for final grant of Connectivity under Regulation 9;

(i) Technical connection data under Regulation 10.1;

(j) Intimation of connection details under Regulation 10.2;

(k) Connectivity Agreement under Regulation 10.7;

(l) Status updation of scope of works under Regulation 11.1;

(m) Status updation of ATS and terminal bay(s) under regulation 11.2;

(n) Status of allocation of terminal bay(s) and other details under Regulation 11.5;

(o) Application for transfer of Connectivity under Regulation 15.3;

(p) Application for grant of GNA under Regulation 17.1 and 17.2;

(q) Grant of GNA under regulation 22;

(r) Application for use of GNA by other GNA grantee(s) under Regulation 23;

(s) Relinquishment of Connectivity under Regulation 24;

(t) Relinquishment of GNA under Regulation 25;

Provided that the Nodal Agency shall submit the Detailed Procedure in respect of Regulations 4.3, 5, 6, 10.7, 15, 16.2, 18.1, 23, 24, 25 and 37 of these regulations for approval of the Central Commission:

Provided that the Nodal Agency shall issue the revised Detailed Procedure in the light of these regulations and submit for the information of the Commission:

Provided further that Nodal Agency shall issue a Detailed Procedure in respect of clause (h-i) of Regulation 2.1 of these regulations, stipulating the criteria of clustering including geographical proximity, technical feasibility, ISTS planning, and topographical considerations, within 60 days of notification of these regulations after stakeholders' consultation and shall submit the same for the information of the Commission.

Provided also that the Commission may issue directions for modification of the revised detailed Procedure, wherever considered necessary:

Provided also that the Nodal Agency shall issue revised formats in the light of these regulations:

Provided also that the Nodal Agency shall submit the Detailed Procedure in respect of Regulation 11C of these regulations after stakeholders' consultation within 60 days of notification of these regulations for approval of the Commission.

Provided that the Nodal Agency shall submit the detailed procedure in respect of Regulation 24.6 of these regulations including for entities covered in clause (m) of Regulation 5.2 and covering the aspect of the change in the Installed Capacity and energy source of the project (along with the submission of a reasonable fee in case of change in Installed capacity), for the treatment of Connectivity, solar hour access and non-solar hour access, Conn-BGs, etc in case of revocation or relinquishment part quantum of Connectivity, after stakeholders' consultation within 60 days of notification of the fourth amendment regulations for approval of the Commission:

Provided that the Nodal Agency shall issue the appropriate revision in the Detailed Procedure in light of the fourth amendment regulations, within 60 days of notification of these regulations, after stakeholders' consultation and shall submit the same for the information of the Commission.

39.2. For T-GNA, NLDC shall issue the Detailed Procedure for T-GNA including the following formats after stakeholders' consultation

within a period of 3 months of notification of these regulations and submit the same for information of the Central Commission:

a) Advance Application under Regulation 28.4

b) Exigency Application under Regulation 28.4;

c) Application by power exchange under Regulation 28.4;

d) Grant of T-GNA under Advance application category under Regulation 30;

e) Grant of T-GNA under Exigency application category under Regulation 30;

f) Grant of T-GNA under collective transactions under Regulation 30;

g) Standing clearance under Regulation 31;

h) Scheduling request under Regulation 33;

i) Transmission charges payable by power exchange under Regulation 34.4(c);

Provided that NLDC shall submit the Detailed Procedure in respect of Regulation 36 of these regulations for approval of the Central Commission:

Provided that Nodal Agency shall issue revised formats and Detailed Procedure after stakeholders' consultation and submit the same for information of the Central Commission:

Provided further that the Commission may issue directions for modification of the revised detailed Procedure, wherever considered necessary:

Provided also that NLDC shall submit the Detailed Procedure in respect of Regulation 2(ak-i) and Regulations 5.6 of these regulations after stakeholders' consultation within 60 days of notification of these regulations for approval of the Commission.

40. Payment of charges

40.1. The transmission charges and losses for use of the inter-State transmission system shall be shared among drawee DICs of ISTS including entities covered under Regulation 17.1(iii) of these regulations, in accordance with the Sharing Regulations.

40.2. One time GNA charges shall be payable by entities covered under Regulation 4 and clause (iii) of Regulation 17.1 of these regulations in terms of clause (d) of Regulation 22.2 of these regulations:

Provided that one-time GNA charges shall not be payable for the capacity which has been declared commercial operation and connected to ISTS, as on date of coming into effect of these Regulations.

40.3. The fees and charges for National Load Despatch Centre, Regional Load Despatch Centres (including the charges for Unified Load Despatch Scheme) and State Load Despatch Centres shall be payable by the GNA grantees as per the applicable Regulations.

40.4. Deviation charges shall be applicable as per the DSM Regulations.

40.5. No transmission charges for T-GNA shall be payable, for the purpose of injection into ISTS, by an entity connected to ISTS or to an intra-State transmission system or distribution system.

41. Power to Relax

The Central Commission, for reasons to be recorded in writing, may relax any of the provisions of these regulations on its own motion or on an application made before it by an affected party to remove the hardship arising out of the operation of these regulations.

42. Power to Remove Difficulty

If any difficulty arises in giving effect to the provisions of these regulations, the Central Commission may, on its own motion or on an application made before it by affected party by order, make such provision not inconsistent with the provisions of the Act or provisions of other regulations specified by the Central Commission, as may appear to be necessary for removing the difficulty in giving effect to the objectives of these regulations.

43. Repeal and Savings

43.1. Save as otherwise provided in these regulations, the Connectivity Regulations, 2009 and the following Procedures thereunder, are hereby repealed:

(a) Detailed Procedures of Central Transmission Utility under clause (1) of Regulation 27 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 dated 31.12.2009.

(b) Detailed procedure for "Grant of connectivity to projects based on renewable sources to inter-state transmission system" dated 15.05.2018 along with Revised procedure for "Grant of connectivity to projects based on renewable sources to inter-state transmission system" dated 20.02.2021.

43.2. Save as otherwise provided in these regulations, the Open Access Regulations and the following Procedures issued thereunder, are hereby repealed:

(a) Procedure for Scheduling Short-Term Open Access in Inter-State Transmission (Bilateral Transaction) dated 30.6.2011.

(b) Short-Term Open Access in Inter-State Transmission (Collective Transaction) Procedure for Scheduling dated 30.6.2011.

(c) "Procedure for Short Term Open Access in inter-State Transmission System through National Open Access Registry (NOAR) dated 1.4.2022" under Regulation 4 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Fifth Amendment) Regulations, 2018.

43.3. Notwithstanding such repeal:

(a) Clause (7) of Regulation 8 of the Connectivity Regulations, 2009 related to infirm power and start up power and Procedure for availing Start up power from the Grid by the Generating Stations under commissioning phase through Deviation Settlement Mechanism dated 12.8.2014, shall continue to be in force till corresponding provisions are included in the Grid Code and become effective.

(b) Sub-clause (g-a) of Clause (1) of Regulation 2, sub-clause (ma) of clause (1) of Regulation 2, clause 13(A) of Regulation 13 and clause (1) of Regulation 20 of Open Access Regulations, related to Real time market and Procedure for Scheduling of Collective Transactions through Real Time Market shall continue to be in force till corresponding provisions are included in the Grid Code and become effective.

(c) Long term Access for export to Bangladesh shall continue to be in effect as per the existing arrangement including, payment for transmission charges.

(d) All the agreements executed under the repealed regulations shall be aligned with these regulations within 30 days of notification of these regulations.

44. Issue of Suo Moto Orders and directions

The Central Commission may from time to time issue suo moto orders and practice directions with regards to implementation of these regulations and matters incidental or ancillary thereto, as the case may be.

Sd/-

(Harpreet Singh Pruthi)

Secretary

GNA for States and other entities

GNA for States and other entities

State	Yearly Average of Daily Max ISTS drawal (X_1) (MW)	Yearly Max ISTS drawal (Y_1) (MW)	$A_1 = 0.5 * X_1 + 0.5 * Y_1$ (MW)	Yearly Average of Daily Max ISTS drawal (X_2) (MW)	Yearly Max ISTS drawal (Y_2) (MW)	$A2 = 0.5 * X2 + 0.5 * Y2$ (MW)	Yearly Average of Daily Max ISTS drawal (X_3) (MW)	Yearly Max ISTS drawal (Y_3) (MW)	$A_3 = 0.5 * X_3 + 0.5 * Y_3$ (MW)	GNA (MW)= Average of $A_1 A_2 \& A_3$
	2018-19			2019-20			2020-21			
Northern Region										
Chandigarh	262	474	368	267	431	349	233	383	308	**342**
Delhi	3735	5626	4681	3954	6257	5105	3642	5646	4644	**4810** → 6913
Haryana	5004	7739	6371	5728	8117	6922	5756	9132	7444	**5418****
HP	793	1421	1107	743	1398	1071	751	1675	1213	**1130**
J&K	1605	2210	1907	1570	2305	1937	1728	2444	2086	**1977**
Punjab	3556	6608	5082	4198	6681	5440	4823	7119	5971	**5497**
Rajasthan	3946	5668	4807	4429	7834	6131	5144	7512	6328	**5755**
UP	7343	10648	8996	8551	12500	10525	8999	12952	10975	**10165**
Uttarakhand	1154	1654	1404	1016	1761	1389	1117	1709	1413	**1402**
Western Region										
Chhattisgarh	1320	2492	1906	1743	2626	2184	1716	3001	2358	**2149**
Dadra Nagar Haveli	757	825	791	776	839	807	664	894	779	**792**
Daman Diu	320	355	337	317	363	340	278	367	323	**334**
Goa	476	598	537	518	639	578	459	596	527	**548**
Gujarat	5491	8852	7172	4373	6547	5460	4731	8611	6671	**6434**
Madhya Pradesh	5363	8268	6815	5611	8521	7066	6639	9764	8202	**7361**
Maharashtra	6804	10488	8646	6751	9053	7902	7535	10344	8940	**8496**
Southern Region										
Andhra Pradesh	2994	5015	4004	3094	5791	4443	4095	6110	5102	**4516**
Karnataka	3225	5026	4125	3232	4805	4019	3658	6312	4985	**4376**
Kerala	2269	2913	2591	2548	3034	2791	2365	2946	2655	**2679**
Pondicherry	359	413	386	376	464	420	352	427	390	**398**
Tamil Nadu	6962	9732	8347	7673	10496	9085	7973	12227	10100	**9177**
Telangana	4511	6515	5513	4453	8145	6299	4720	8494	6607	**6140**
Eastern Region										
Bihar	4291	5036	4664	4520	5664	5092	4773	5973	5373	**5043**
DVC*	687	996	841	829	1,158	993	881	1,187	1,034	956
Jharkhand	919	1167	1043	927	1270	1099	1050	1325	1188	**1110**
Odisha	1909	3080	2494	1300	3166	2233	825	2661	1743	**2157**
Sikkim	88	111	99	92	132	112	92	149	121	**111**

State	Yearly Average of Daily Max ISTS drawal (X_1) (MW)	Yearly Max ISTS drawal (Y_1) (MW)	$A_1 = 0.5 * X_1 + 0.5 * Y_1$ (MW)	Yearly Average of Daily Max ISTS drawal (X_2) (MW)	Yearly Max ISTS drawal (Y_2) (MW)	$A2 = 0.5 * X2 + 0.5 * Y2$ (MW)	Yearly Average of Daily Max ISTS drawal (X_3) (MW)	Yearly Max ISTS drawal (Y_3) (MW)	$A_3 = 0.5 * X_3 + 0.5 * Y_3$ (MW)	GNA (MW)= Average of $A_1 A_2 \& A_3$
West Bengal	2364	4314	3339	2719	5334	4026	2089	4274	3182	**3516**
North Eastern Region										
Arunachal Pradesh	135	155	145	119	155	137	107	134	120	**134**
Assam	1273	1583	1428	1304	1737	1520	1391	1885	1638	**1529**
Manipur	174	211	193	179	216	198	196	246	221	**204**
Meghalaya	167	319	243	170	327	248	147	298	223	**238**
Mizoram	72	115	93	77	110	93	79	119	99	**95**
Nagaland	118	153	135	124	144	134	119	149	134	**134**
Tripura	225	366	295	222	380	301	261	414	337	**311**
Other Entities										
Essar Steel	537	747	642	417	703	560	322	649	485	563
Railways-NR-ISTS-UP $	130	151	140	130	144	137	92	133	112	130
PG-HVDC-NR#	5	9	7	5	11	8	7	11	9	8
PG-HVDC-WR#	5	4	5	3	4	4	4	7	5	5
PG-HVDC-ER#	2	3	2	2	3	2	2	3	2	2
PG-HVDC-NER#	1	1.4	1.2	0.9	1.4	1.2	0.9	1.4	1.1	1.2
BARC	5	7	6	5	6	5	4	6	5	5

GNA for HVDC_SR shall be 6.15 MW (in addition to the Other Entities included in the above table).

Explanations:

* Drawal by DVC is considered excluding injection from Mejia Thermal Power Station #7 & 8, Durgapur Steel Thermal Power Station #1&2, Koderma Thermal Power Station #1 & 2, Bokaro Thermal Power Station-A #1, Raghunathpur Thermal Power Station #1 & 2, which are connected to CTU system.

** GNA for Haryana shall be 5418 MW after excluding 1495 MW. The Transmission Charges for 1495 MW shall be paid by M/s Adani Power (Mundra) Ltd. as per the Sharing Regulations. For the purpose of calculation of transmission deviation of Haryana under the Sharing Regulations, schedule by Haryana from M/s Adani Power (Mundra) Ltd. within 1495 MW shall be excluded.

ISTS drawal at HVDC substations have been combined at regional level and accordingly, GNA has been proposed at regional level.

$ ISTS drawal by Railways (treated as a regional entity) at ISTS interface at Auraiya and Dadri, have been considered for GNA.

Note**:** GNA for export to Bangladesh shall be equal to 782 MW, same as the Long Term Access granted. ***

Annexure-II

Methodology to determine 'Direct drawal' by a State from a regional entity generating station

State's share of power which is evacuated directly through the STU Network from an inter-State generating station connected only to STU or to both STU and ISTS, shall be determined and treated as follows:

a) For regional entity generating stations already connected to STU and ISTS or only STU system as on date of coming into force of these regulations, ISTS drawal data as considered under Regulation 18.1 for host State where such generating station is located shall be reduced to factor the direct drawal by State, based on following methodology:

i The STU network planned and implemented to evacuate State's share of power from such generating station at the time of commissioning of the concerned generating station shall only be considered; ii CTU shall provide a list of such generating stations to NLDC within a week of coming into effect of these Regulations.

iii NLDC shall calculate the quantum of ISTS drawal blockwise as "Direct drawal" for years 2018-19,2019-2020 and 2020-2021:

'Direct drawal'= Lower of

Actual ISTS drawal through STU feeders connected to identified generating station **or** drawal schedule of the State from such generating station for corresponding block.

iv The blockwise 'Direct drawal' shall be reduced from blockwise actual ISTS drawal data for such State.

v Based on modified ISTS drawal data as calculated at sub-clause (iv) of this Regulation, GNAsh shall be calculated for such State as per formula specified in Regulation 18.1. The reduction in GNA for such State shall be calculated as GNAd which will be as follows:

GNAd = GNA as indicated at Annexure-I – (Modified GNA after accounting for 'direct drawal'(GNAsh)

vi NLDC shall notify on its website, a list of GNAd for each such State within 1 month of notification of these Regulations.

vii For the purpose of Sharing of transmission charges under Sharing Regulations, GNA for the State shall be considered after reducing GNAd from GNA as per Annexure-I of these Regulations.

viii For all other purposes including scheduling of power from such identified generating station by RLDC to the host State, GNA quantum as per Annexure-I of these Regulations shall be considered.

ix While calculating Regional transmission deviation account under Sharing Regulations, actual ISTS drawal data for such host State shall be reduced by quantum of 'Direct drawal' for each time-block as per formula at subclause (iii) of this Regulation.

b) For regional entity generating stations which are yet to be connected to STU and ISTS or only STU system as on coming into force of these regulations.

i. The STU network planned and being implemented to evacuate State's share of power from such generating station and ISTS has not been planned and constructed for evacuation of such share of the state shall only be considered;

ii. The host State STU network shall meet all the requirements as per the transmission planning criteria to evacuate the State's share of power from such generating station.

iii. CTU shall identify such generating station and inform NLDC.

iv. NLDC shall calculate the quantum of ISTS drawal as "Direct drawal" from the blockwise ISTS drawal data for respective time blocks:

'Direct drawal'= Lower of

Actual ISTS drawal through STU feeders connected to identified generating station **or** drawal schedule of the State from such generating station for corresponding block

The quantum of blockwise 'Direct drawal' shall be reduced from actual ISTS drawal data for such State for purpose of regional transmission deviation accounts under Sharing Regulations.

v. While calculating Regional transmission deviation account under Sharing Regulations, actual ISTS drawal data for such host State shall be reduced by quantum of 'Direct drawal' for each time-block as per formula at subclause (iv) of this Regulation.

vi. For all other purposes including scheduling of power from such identified generating station by RLDC to the host State, GNA quantum equal to Connectivity with STU system shall be considered which shall not considered for billing under Sharing Regulations.

Annexure-III

Table 1: Status of the REGS covered under Regulation 4.1, under Regulation 11 A of these regulations

Sl. No.	Application No.	Applicant Name	Type (Solar/ Wind/ ESS/ Hybrid)	Capacity (MW)	Connectivity under LoA/ Land BG/ Land route	Connectivity granted (in-principle / final)	Substation Name	SCOD	Start date of Connectivity (tentative/ firm - specify)	Date by which land documents are required to be submitted	Date of submission of land documents	Date by which Financial Closure is required to be achieved	Date of achieving Financial Closure	Action taken in case of non-compliance

Table 2: Status of the REGS covered under Regulation 5.8(xi)(a) of these regulations for PPA signing and revocation consequent to termination of LOA or PPA

Sl. No.	Application No.	Applicant Name	Type (Solar / Wind/ ESS/ Hybrid)	Capacity (MW)	Connectivity under LoA/PPA	Date of signing of PPA	Whether the LOA or the PPA was terminated? If yes, date of termination	Date of revocation of connectivity due to termination or LOA or PPA	Action taken for revocation

Annexure-IV

Modalities of Solar Hour Access and Non-Solar Hour Access

(1) Grant of Connectivity with non-solar hour access to an entity covered under Regulation 5.11 (a) of these regulations:

(a) Such entity shall be granted Connectivity with non-solar hour access where:

(i) During non-solar hours, it shall be eligible to inject upto the Connectivity quantum;

(ii) During the solar hours, the injection rights shall be vested with the entity covered under Regulation 5.11(b) or 5.11(c) of these regulations upto the Connectivity quantum:

Provided, such entity under Regulation 5.11(a) may enter into an agreement with an entity covered under Regulation 5.11(b) or 5.11(c) connected at the same ISTS substation, with either of them as a Lead Generator or appoint a QCA (in terms of Grid Code), to utilize each others solar hour access or non-solar hour access:

Provided also that an entity under Regulation 5.11(a) may enter into an agreement with more than one entity (with Solar hour access) covered under Regulation 5.11(b) or 5.11(c), connected at the same ISTS substation with either of them as a Lead Generator or appoint a QCA (in terms of Grid Code), to utilize each other's solar hour access or non-solar hour access, in following cases:

(i) entity under Regulation 5.11(a) seeks Connectivity through a separate dedicated line at a spare bay at the ISTS substation;

(ii) entity under Regulation 5.11(a) seeks to utilize non-solar hour access made available by more than one entity under Regulation 5.11(b) or 5.11(c) of these regulations.

(b) Such entity shall be eligible to draw power from the Grid throughout the day for the purpose of charging power for storage, for quantum as applied for and permitted by the Nodal Agency vide the grant of Connectivity to such entity, in terms of these regulations, subject to availability of transmission system. For drawal of start-up power or auxiliary power, the transmission charges under T-GNA or TDR shall be payable by such entity in terms of the Sharing Regulations.

(c) Such entity may seek T-GNA for injection of power during the solar hours such that total schedule of injection during solar hours does not exceed the quantum of Connectivity granted to entity with solar hour access and after meeting the requirement of entity covered under Regulation 5.11(b) or 5.11(c) of these regulations with whom injection rights during solar hours are vested with.

Such T-GNA shall be liable to be curtailed, in case the original entity with solar hours access revises its schedule upward, as permitted under the Grid Code.

(d) Such entity, if participating under Ancillary services under the Central Electricity Regulatory Commission (Ancillary Services Regulations), 2022 may be directed by RLDC or NLDC, as applicable, for injection during solar hours or non-solar hours.

(e) The scheduled date of commercial operation shall not be later than, 24 months from the date of in-principle grant of Connectivity by the Nodal Agency or firm start date of Connectivity, whichever is later.

(f) In case an entity covered under Regulation 5.11 (a) of these regulations is granted Connectivity through a sub-pooling station of an entity under Regulation 5.11(b) or 5.11(c), an agreement shall be entered into between these entities for sharing of the dedicated transmission system including payment of charges towards using the dedicated transmission system in proportion to the quantum of Connectivity granted to each of such entities which shall be mutually agreed between the parties. The sharing agreement shall be executed and submitted to the Nodal Agency within 6 months of the final grant of connectivity.

(g) Nodal Agency shall publish, within 30 days of notification of these Regulations, the indicative Capital Cost of various configurations of the dedicated transmission system including reactive power equipments, as a reference cost to enable the cost sharing between the entities. The Nodal Agency shall update the list and indicative capital cost based on the stakeholder's feedback.

(h) In case the mutual agreement is not achieved for payment of charges for the dedicated transmission system, including the sub-pooling station of a REGS, sharing of the dedicated transmission system shall be carried out as follows:

(i) The entity under Regulation 5.11(b) or 5.11(c) shall not charge more than the indicative Capital cost of a similar configuration as notified by the Nodal Agency from the entity under Regulation 5.11(a) for using the dedicated transmission system, proportionate to the quantum of Connectivity for each entity.

(ii) An entity covered under Regulation 5.11 (a) of these regulations shall be responsible for the implementation of any modification in the dedicated transmission system and for compliance with the Grid Code and other regulations of the Commission, at its own cost.

(i) Connectivity Bank Guarantee:

(i) For cases covered under Regulation 5.11(a)(i), Connectivity Bank Guarantee viz Conn-BG1, Conn-BG2 and Conn-BG3, as

the case may be, shall be furnished by an entity as per the provisions of Regulation 8 of these regulations.

(ii) For cases covered under Regulation 5.11(a)(ii), Connectivity Bank Guarantee viz Conn-BG2 and Conn-BG3, as the case may be, already furnished by an entity under Regulation 5.11(b) or 5.11(c) shall be shared on prorate basis between the entity under Regulation 5.11(b) or 5.11(c) and entity covered under Regulation 5.11 (a) of these regulations. Conn-BG1, as per Regulation 8 of these regulations shall be submitted separately by each entity.

(j) One time GNA charges:

(i) For cases covered under Regulation 5.11(a)(i), One time GNA charges shall be furnished by an entity as per the provisions of Regulation 40 of these regulations.

(ii) For cases covered under Regulation 5.11(a)(ii), , One time GNA charges already furnished by an entity under Regulation 5.11(b) or 5.11(c) shall be shared on a prorate basis (on the basis of quantum of Connectivity) between the entity under Regulation 5.11(b) or 5.11(c) and entity covered under Regulation 5.11 (a) of these regulations.

(k) The shared dedicated transmission system shall not form part of the ISTS transmission charges pool.

(l) In case, the entity seeking connectivity under Regulation 5.11(a) of these regulations, is an ESS, it may install REGS for the purpose of charging such ESS only. The Installed capacity of such REGS shall be indicated in the application and such REGS shall not be required to furnish documents of Land under Regulation 5.8 or Financial Closure under Regulation 11A of these regulations.

(m) The grant of Connectivity with non-solar hour access to an entity under Regulation 5.11(a) of these regulations shall be as per the date and time of receipt of the application and the balance non-solar hour access available at a substation.

Illustration for a tentative situation is given as under:

(a) Suppose at a sub-station 'S1' having a capacity of 3000 MW, ten entities (entity 'A' to entity 'J') based on solar source have been granted Connectivity at 220 kV bay for 300 MW each. Further, there is space for two additional 400 kV bays at S1. Entity 'A' to entity 'J' get converted as an entity with solar hour access making available 3000 MW of non-solar hour access at S1.

(b) Suppose two entities 'P' and 'Q' based on the BESS of 900 MW each seek Connectivity for non solar hours access under Regulation 5.11(a)(i) of these regulations, through vacant 400 kV bays at S1. After granting Connectivity to entities 'P' and 'Q', 1200 MW non solar access shall be the balance at S1.

(c) Now, suppose four entities based on BESS seeks 300 MW Connectivity under Regulation 5.11(a)(ii) of these regulations, (entity 'W' applies connectivity at bay allocated to existing entity 'B' on 1st day of the month, entity 'X' applies connectivity at bay allocated to existing entity 'D' on 10th day of the month and another entity 'Y' applies connectivity at bay allocated to existing entity 'J' on 10th day of the month, 'Z' applies connectivity at bay allocated to existing entity 'B' on 15th day of the month). Such an application shall be processed in the following manner:

- Entity 'W' shall be granted Connectivity with non solar hours access at the bay allocated to the existing entity 'B'
- Entity 'X' shall be granted Connectivity with non solar hours access at the bay allocated to the existing entity 'D'
- Entity 'Y' shall be granted Connectivity with non solar hours access at the bay allocated to the existing entity 'J'
- Entity 'Z' shall not be granted Connectivity with non solar hours access at bay allocated to existing entity 'B' since it is already allocated to 'W' as the time stamp of 'Z' was later than that of 'W'.

  Further, 300 MW Connectivity with non solar hour access will be the balance availability at S1 and any applicant seeking such quantum of connectivity at any of the bay of the existing entity with vacant non-solar hour access, may be granted based on its date and time stamp of the application.

(d) Subsequent to steps under sub-clauses (a) to (c), Suppose the existing entity 'D' seeks for change of renewable source(s) from Solar to Wind for 200 MW on 15th day of the month, the existing entity 'A' seeks change of renewable source(s) from Solar to Wind for 200 MW on 15th day of the month and another entity 'V' based on BESS seeks 300 MW Connectivity with non-solar hour access at bay allocated to existing entity 'A' on 20th of the month. Such applications shall be processed in the following manner:

- Existing entity 'D' shall not be allowed to change the renewable source(s) as the available non-solar hour access at the bay allocated to the existing entity 'D' has already been granted to a new entity 'X'.
- Existing entity 'A' shall be considered for change of renewable source(s) for 200 MW, subject to meeting other conditions for such change.

- Entity 'V' based on BESS shall not be considered for Connectivity for 300 MW with non solar hour access, as the remaining capacity at the bay allocated to existing entity 'A' after change in configuration for 'A' would remain as 100 MW only. However, if the Entity 'V' agrees, the application for 200 MW may be withdrawn

under Regulation 3.7.2 of these regulations and the Nodal Agency may consider the application for 100 MW.

(2) Connectivity for an entity covered under Regulation 5.11 (b) and 5.11(c) of these regulations:

(a) Such entity shall be granted Connectivity with solar hour access (with injection scheduling rights corresponding to Connectivity quantum for solar hour and injection scheduling rights corresponding to non- solar capacity, limited to the Connectivity quantum, during non-solar hours). Balance quantum of access during non-solar hours shall be vested in another entity covered under Regulation 5.11(a) of these regulations.

(b) Such entity shall be eligible to draw power from the Grid throughout the day, for the purpose of charging power for storage, for quantum as applied for and permitted by the Nodal Agency vide the grant of Connectivity to such entity, in terms of these regulations, subject to availability of the transmission system. The transmission charges under T-GNA or TDR shall be payable by such entity for the drawal of start-up power or auxiliary power in terms of the Sharing Regulations.

(c) Such entity, if participating under Ancillary services in terms of the Central Electricity Regulatory Commission (Ancillary Services Regulations), 2022, may be directed by RLDC or NLDC, as applicable, for injection during non-solar hours.

(e) Such entity may enter into an agreement with one or more entity(ies) covered under Regulation 5.11(a) with either of them as a Lead Generator or appoint a QCA (in terms of Grid Code), to utilize the access of the entity(ies) covered under Regulation 5.11(a) for injection during non-solar hours.

(e) Entity covered under Regulation 5.11(b) may seek approval for additional generation capacity (with or without ESS) or ESS under Regulation 5.11(a) or Regulation 5.2 of these Regulations, which shall be considered as per the date and time stamp of the application. In case the application under Regulation 5.2 is approved by the Nodal Agency, the balance connectivity quantum shall be considered for grant under Regulation 5.11(a)of these Regulations.

(2A) Connectivity for an entity covered under Regulation 4.7 of these regulations:

(a) Such applications shall be processed to grant non-solar hours access within margins, and no augmentation to ISTS shall be carried out for processing such applications.

(b) Entity covered under Regulation 4.7 of these regulations shall enter into an agreement with entity covered under Regulation 4.1 of these regulations (which has originally been allocated the bay), for sharing of the dedicated transmission system including payment of charges towards using the dedicated transmission

system in proportion to the quantum of Connectivity granted to each of such entities which shall be mutually agreed between the parties. The sharing agreement shall be executed and submitted to the Nodal Agency within 6 months of the final grant of Connectivity.

(c) Provisions under sub clauses (b) to (e), (g) to (h) and (k) to (m) of clause (1) of this Annexure shall be applicable ipso facto.

(d) Entity covered under Regulation 4.7 of these regulations shall be liable for submission of Conn-BGs and one time GNA charges as per the provisions of Regulation 40 of these regulations.

(3) The Nodal Agency, within 30 days of notification of these amendments, shall publish the following list and shall update the same on a monthly basis:

(a) Substation-wise details of entities who have been intimated in-principle grant of connectivity, final grant of connectivity, whose GNA is effective under clause (a) to (c) of Regulation 5.11 of these Regulations, including quantum of Connectivity granted and their source wise configuration.

(b) the vacant bay(s), if any, available at the substations covered under sub-clause (a) of this clause, where Connectivity can be granted to an Applicant covered under Regulation 5.11(a) of these regulations.

(c) Substation wise and bay-wise details of non-solar hours Connectivity quantum available for the grant under Regulation 5.11(a) of these regulations.

(4) As on date of the effectiveness of this Regulation, the Applicant(s) whose application for grant of Connectivity is under process and in principle grant of Connectivity is yet to be intimated, shall also be given three months from the date of effectiveness of this Regulation to make an application under Regulation 5.11 (a) of these regulations for non-solar hours.

(5) Entities with Solar hour Access and Non-Solar hour access to whom Connectivity has been granted for the same ISTS transmission capacity, either through a separate dedicated transmission system or through sharing of the dedicated transmission system, may make one of the entities among them a 'Lead generator' in terms of Regulation 2.1 (y)(ii) of these regulations or may appoint a QCA in terms of clause (11)(a) of Regulation 45 of the Grid Code, on their behalf to coordinate and facilitate scheduling under the provisions of the Grid Code:

Provided that if such Applicants appoint a Lead Generator or QCA, scheduling of the power of an entity covered under Regulation 5.11(a) of these regulations may be permitted during solar hours by such Lead Generator or QCA.

(6) NLDC shall notify the Solar hours and Non-solar hours beginning from the date of notification of these amendments on a weekly basis for each

State. NLDC may revise such hours during the week in case of any unforeseen contingency including weather changes.

Disclaimer : The consolidated version of GNA Regulations including first, second, third amendments, corrigendum to third amendments and fourth amendments has been made available as a reference document for ease of stakeholders. For any discrepancy, the GNA Regulations and the amendments as issued in Gazette publication shall prevail.